THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): I reciprocate the sentiments expressed by my firiend, Shri Salveji. I will try my best, in my own humble way, to uphold the dignity and all the norms and standards of this House. I hope if there are any failings, my friends here on this side will forgive me, but I will try my best.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): Madam, why is the Leader of the Opposition not present at this moment?

SHRI N.K.P. SALVE: Let Mr. Vajpayce be the Opposition Leader!

THE CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL, 1990—Contd.

SHRI KAMAL MORARKA (Rajasthan): Madam, though I also rise to support the Bill, I would like to meet a few points raised by Mr. Salve. On Punjab, on the substantive Punjab situation, I think it is an all-party consensus that elections should be held as soon as possible, and it is with a very heavy heart that a decision has heen taken to again postpone the elections by six months and the Members have expressed on the other side that this is the last time this should be done. Well, in any case, dent's rule cannot be extended unless there is a consensus on both sides. So on that account I feel that there should be no fear On the substantive issue of Punjab, I have to only say this. About what Mr. Salve has said regarding Mr. Simranjit Singh Mann, I will come to it later. Now, I come to the other two points raised by Mr. Salve. These are very important from the constitutional point of view. The first is suspension of the rule and Mr. Salve made the point that suspension of rule should be made in very extreme circumstances. He has quoted Pandit Jawaharlal Nehru I wholeheartedly agree with him that suspension of rule should be done as an extreme exception. Now, I want to

put it to Mr. Salve that in the constitutional history and in the parliamentary history of this country, if there is one fit case where a rule could be suspended, I think, it is this. is, when there is a consensus from all sides to make a constitutional amendment and due to lack of majority it has fallen through, when all sides of the House are supporting the amendment, I think it is a fit case in order that the same Bill could be brought in the same Session. I would like to make the matter clear hefore the House that the Rajya Sabha passed a Bill and sent it to Lok Sabha, Lok Sabha, in its collective wisdom, did not pass that Bill, due to whatever reasons. Lok Sabha also in its collective wisdom, has suspended the rule, allowed the introduction of an identical bill and passed it and then sent it to this House. As far as this House is concerned, that is where the matter stands why that Bill fell there, who was present and who was absent, frankly our House is not competent to go into that. It was not a good trend that you were setting in the morning while asking and the Home Minister reeling out the figures who were present and absent in that House. These matters should be discussed outside the House. The Opposition is fully within its right to exploit this point that the Government did not muster enough strength to get that Bill passed, but this should not form subject matter of this House ... (Interruptions)

SHRI G. SWAMINATHAN (Tamil Nadu): We are now discussing this Bill. I think it is not right to say that we should not discuss this matter. Unless the matter comes here, we will not do. The reason is that the Bill has been passed and because of this we are taking this matter. (Interruptions)...

SHRI KAMAL MORARKA: This is my view and I want to deal with... (Interruptions)...what Mr. Salve was mentioning about Articles 368 and 356. I do not want to teach Mr. Salve the law because I have learn most of my

law from him. The settled law is the Supreme Court Judgement in Kesawanada Bharati case and that is the settled law as far as the Parliament's power unde'r Article 368 is concerned I beg to differ from Mr. Salve. If Mr. Salve speaks of limitless power, I shudder to think of a Parliament which tomorrow removes adult franchise or removes the federal structure or removes equality between caste and sex and religion. Well, I don't think that Parliament's power is limitless. It has to be within the bounds of some limits. The Supreme Court has left the "basic structure" defined it. vague. They have not They have left it for some Parliament and for some future court to come to grips with. So, I don't think that the Parliament's power under Article 368 is limitless. Parliament has wide powers. But it is within the limits of the basic structure of the Constitution as envisaged or seen the Parliament of the day or the Supereme Court of the day from time to time.

The other thing Mr. Salve said is this. He said: "From our party we want to say that any interference with Article 356 will ultimately mean emergency powers." I just want to put the record straight.

SHRI N.K.P. SALVE: What I said is that there are certain balances and checks built into the Constitution. We should not destroy those balances and checks on the crucible of Article 368. In that context I said that Article 356 happens to fall under the emergency provisions. Therefore, whenever you are tinkering with it, you have to exercise extra caution and circumspection. That is my view

SHRI KAMAL MORARKA: The point is well taken. The only thing we want to say from our side is that Article 356, i.e. President's rule, though it falls within the emergency powers, does not suspend the Fundamental Rights. Now, 59th Amendment to the Constitution was introduced despite severe apposition from our side.

SHRI N.K.P. SALVE: I do not want to interrupt you every time. But I have never said that it is in conflict with the Fundamental Rights. I only said that, it provides for certain checks and balances and when you tinker with them, you have to be very cautious and careful.

SHRI KAMAL MORARKA: I only want to reassert that I don't think that anybody is more qualified to exercise caution than those sitting on this side of the House who have fought with every tampering or every misuse of the emergency provisions of the Constitution. I can assure you that the Janata Dal or the National Front Gov_ erament will do nothing to misuse least of all abuse the emergency provisions of the Constitution, Article 356 should be used in extreme circumstances and Punjab is an extreme circumstances. Everybody understands that. I just want to make it clear that we are against anything which tinkers with the Fundamental Rights of the citizens. The 59th Amendment was repealed due to that reason. Shri Shiv Shanke'rji asked—he is not here if we are bringing this Bill, then why we respealed the 59th Amendment. The 59th Amendment took away the right to life liberty. This Bill does not. That is the basic point I want to make I do not want to enter into the Punjab situation. It was discussed last time. I support this Bill and since there is an all-party consensus, we should pass it. Mr. Salve also began by supporting the Bill. So, there is no difference of opinion on that point Thank you,

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
Dr. Ratnakar Pandey. I request the hon. Members to be very brief because the voting is going to take place at 1.00 o'clock. Kindly be very brief and bear with me when I ring the Bill.

डा० रत्नाकर पाण्डेय (उतर प्रदेश): माननीय उपमभाष्ट्रयक्ष भहोदया, पंजाब

संशोधन विधेयक कोरम के श्रभाव में दूसरे सदन में श्रस्वी एत हो गया हम लोगों ने उसे स्वीकृति दी थी फ़िर उसके बाद इसे पून: इस सदन में विचारार्थ गृह मंत्रोंजी ने रखा है। यह सरकार की कार्य-क्षमता की उपेक्षा का ऐसा द्योतन करने वाला है जो भारतीय जनतंत्र के इतिहास में शायद इस के पहले लोक सभा में कभी नहीं हुँ ग्रा होगा। यह इस बात का सबूत हैं कि यह सरकार पंजाब की समस्या के लिए कितनी चिंतित है ग्रौर ये लोग किस रूप में इसे हल करना चाहते हैं। नयी सरकार जब सत्तारूढ़ हुई थी तो पंजाब में नए राज्यपाल के कार्यभार संभालने से पूर्व आतंकवादी सिमटकर धीरे-धीरे 12 जिलों में से केवल 3 जिलों में रह गए थे और 240 पुलिस यानों में से 66 थाने ऐसे रह गए थे जहां कि उग्रवादियों का जोर था। परन्तु इसे सरकार की उपेक्षा ग्रौर तुष्टीकरण की नीति का यह परिणाम है कि जैसे ही इनकी सरकार ब्राई, एक ऐसे राज्यपाल को अपनी राजनीतिक विदेश की भावना से वहां से हटाया, मेरा श्राशय सिद्धार्थ शंकर राय जी से है, जिन्होंने वहां बहुत कुछ किया था। वह बड़ा भारी नियंत्रण करने वाले थे ग्रौर उनकी कार्य करने की क्षमता पर हमारी सरकार ने डंके की चोट पर पंजाब में भी लोक सभा में चुनाव कराए थे, भले ही परिणाम उसका जो रहा हो। हम जनतंत्र की बहाली में विश्वास करते हैं ग्रीर पंजाब में जनतंत्र की बहाली हुई। श्रापके नए राज्यपाल वहां श्राए ग्रौर म्रातकवाद का घेरा फ़िर घीरे-धीरे फ़ैल गया। श्राज पंजाब की हालत एक प्रकार से ऐसी हो गई है, जैसे पहले कभी नहीं थी। बटाला की ग्रभी जो ताजा दुर्घटना है, वह शर्मनाक है इस देश के जनतंत्र को नियंत्रण करने वाली इस सरकार के लिए।

उपसभाध्यक्ष महोदया, पंजाब में बेग-नाहों के कल्ल हो रहे हैं, बमों के धमाके फ़ट रहे हैं, डकैतियां हो रही हैं, अपहरण लूटमार हो रहे हैं, रेल-पटरियों को उखाड़ा जी रहा है, बसों से लोगों को निकालकर

हत्याएं की जा रही हैं, ऐसी दर्दनाक घटनाएं जो हो रही हैं, वह नियंत्रण के बाहर है श्रापके गवर्नर के श्रौर श्रापकी सरकार के। यह जो ऐसी दर्दनाक ग्रौर शर्मनाक दुर्घटनाएं हो रही हैं, इससे मानवता भ्राह कर उठती है। यह बहुत, बड़ी चिंता, दुख की बात है; जिस पर सारा देश चिंतित है। इतना ही नहीं, वहां राजभाषा हिंदी के प्रयोग पर रोक लगाई जा रही है और बिंदी के प्रयोग पर भी लोग नियंत्रण कर रहे हैं, ग्रपहरण कर किसानों से कर वसूला जा रहा है ऋौर लोग पंजाब से भागने पर मजबूर रहे हैं।

भहोदया, जब प्रधानमंत्री जी पंजाब गए थे। उस समय बड़ी इज्जत के साथ उनकी आगवानी की थी हमारे नव-निर्वाचित शपथ न लेने वाले सांसद श्री मान् ग्रागवानी के लिए ग्राए थे। शुरू में वह अपने बयानों में हमारे प्रधान मंत्री की बड़ी तारीफ़ करते थे ग्रीर उन्हें विश्वास था कि जल्दी ही पंजाब में चूनाव हो जाएगा श्रीर उन्हें मुख्यमंत्री बना दिया जाएगा, लेकिन ग्रब वह बदलने लगे हैं। ग्रापने पंजाब में विधान सभा के चुनाव नहीं कराए, इसलिए श्रब वहीं मान, माननीय सिमरन जीत सिंह मान क्रापके प्रधानमंत्री क्रौर क्रापकी सरवार को पानी पी-पीकर कोस रहे हैं। महोदया, यह बड़े महत्व की बात है कि श्री मान ने प्रधानमंत्री पर यह श्रारोप लगाया है कि जब वह भागलपूर जेल में थे, उनमें वर्तमान प्रधानमंत्री, हमारी सरकार में जब वित्ता मंत्री थे, तो मौखिक रूप से संदेश उन्हें भिजवाया था कि हमारी सरकार, यानी पहले की, पंजाब में सिखों की नीतियों की विरोधी है, इसलिए संदेशवाहक द्वारा उन्होंने कहल-वाया था कि कुछ ही दिनों में मैं सरकार छोड़्गा, ग्राप हमारा समर्थन करिए। संदेश लेकर जाने वाले सदस्य, इसी माननीय सदन के भाननीय सदस्य हैं, जो मान का मुकदमा भी लड़ते हैं श्रीर जब इस संविधान (संशोधन) विधेयक पर मतदान हुन्रा था तो उन्होंने यहां उपस्थित होकर ग्रंगदान नहीं किया ग्रीर

[डा० रहनाक र पाण्डेय]

इसके साथ ही जब राज्यसभा में यह विवेयक श्राया तो उनका भाषण भी स्नने का मौका हमें मिला था। उसमें उन्होंने जो कुछ कहा था, वह ऐसा नहीं है जिसने उनकी राष्ट्रीयता पर विश्वास किया जा सके। मान शपथ लेने को तैयार नहीं है, तलवार लेकर के शब्ध लेना चाहते हैं। हमारे इस सदन के माननीय सदस्य श्री ग्रहल्वालिया ने कहा है कि अगर वह तलवार लेकर आए तो हम कुषाण लेकर ग्राएंगे। तो क्या संसद को हम चम्बल बनाएंगे, इस पर हम विवार कर रहे हैं ग्रीर दूसरी तरफ़ माननीय लोक सभा के ऋध्यक्ष के कमरे में ब्राएकी सरकार उन्हें शाय दिलाने के लिए उनकी सिफ़ारिश करती है। इम तरह की चीजों को अध्यको रोकना होगा ।

करमीर में जो कुछ हो रहा है, वह किसी से छिना नहीं है। कहा जाता है कि पजाब में जो कुछ हो रहा है, म्रापकी सरकार पर मैं भारोप लगाता हुं कि जो कुछ हमने वहां डेमोकेसी को लान के लिए नामंलाइज किमा था, हमने वहां पंचायतों के चुनाव कराने की घोषणा कर दी थी, हमने वहां हर जनतांत्रिक पहलुम्रों को जनगर करने का काम कर दिया था, ... (स्यवधान)...

उपसमाध्यक्ष (श्रीमती जयन्ती नटराजन): श्राप समान्त करिए।

डा० रत्नाकर पाण्डेय: दो मिनट दीजिए। ग्रौर श्रापकी तुष्टीकरण की नीति के कारण, श्राप श्रपनी इस नीति के कारण वहां चुनाव 6 महीने में करा पाएंगे,हम समर्थन तो कर रहे हैं, जो ग्राप संविद्यान संगोधन विद्येषक लाए हैं, लेकिन हमें गंका है कि हालन पर काबू पाने की जो इच्छा शक्ति होती है, वह श्रापमें श्रीर श्रापकी सरकार में दिखाई नहीं है। कहा जाता है कि पंजाब में वेकारी की समस्या है, इसलिए वहां श्रातंकवाद फ़ैल रहा है। उड़ीसा, उत्तर प्रदेश, बिहार से कम बेारी पंजाब में है, बेकारी की समस्या को ग्रामे करके हाएं यह सब नहीं कह सकते हैं। माननीय

गृह मंत्री जी, यदि सचमुच में ग्राप जनतांत्रिक मूल्यों की स्थापना करना चाहते हैं ग्रौर ग्रापकी सरकार में हिम्मत है, स्राप वेल्यु बेसड पोलिटिवस पर विश्वास करते हैं, श्रापकी कथनी श्रीर करनी में म्रंतर नहीं है, तो मैं मांग करूंगा कि जितनी भी साम्प्रदायिक संस्थाएं हैं---चाहे वह किसी भी सजहब से संबंधित हों, चाहे विश्व हिन्दू परिषद हो, चाहे ग्रार.एस.एस. हो, चाहे शिव सेना हो, चाहे ग्रादम सेना हो, चाहे मुस्लिम लिबरेशन फांड हो, बजरंग दल हो, मुस्लिम युनाए-टिड फाँट हो, बाबरी मिस्जद एक्शन कमेटी हो, हिन्दू महासभा हो, जमायते इस्तामी हो, बब्बर खालसा हो, आल इण्डिया सिख स्टूडेंट फ़ोडें रेशन हो, इस्ला-मिक म्वमेंट आफ़ इण्डिया हो, हिजब ल्लाह हो-- जितनी भी इस तरह की साम्प्रदायिक मंस्थाएं हैं, जो ग्रातंकवाद को बढावा दे रही हैं स्रौर हमारे गुरूद्वारों से,इन्दिरा जी के प्राणों की आहित देकर हमने उन्हें मुक्त किया था, उन मुरुद्वारों में क्राज फिर से ऋस्त्र-शस्त्र के भण्डार बन रहे हैं, वे गुरुद्वारे अपवित्र हो रहे हैं, वहां वासना का नंगा नाच हो रहा है ग्रौर इन सब चीजों के होते श्रोपकी सरकार केवल अखबारी चीजों पर विश्वाम करती है, झुठी तारीफ़ पाने में विश्वास करती हैं, तो बहुत दिनों तक श्रापका भविष्य सुरक्षित नहीं है।

ग्रभी हमारी पुर्वोत्तर सीमा पर जिस तरह में आक्रमण हो रहा है ग्रीर आतंक-वाद फैल रहा है ग्रीर सारा देश ग्रातंकवाद के कब्जे में ग्रा जाएगा ग्रीर ग्रापकी सरकार देखती रह जाएगी।

THE VICE CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude now.

डा॰ रत्नाकर पाण्डेय: ऐसी स्थिति में दढ़ता के साथ और पूर्ण इच्छाशिक्त के साथ और राष्ट्रीय भावना में विश्वास करके, देश को तोड़ने वाली शक्तियों को अलग करके आप कुछ ऐसा वरें जिससे इस देश में, पंजाब में शांति स्थापित हो ग्रौर जनतांत्रिक मृत्यों की स्थापना हो।

120 दिनों में 825 हत्याएं स्रापकी मरकार के शासन काल में हुई हैं ग्रौर राज्य सरकार ने एक नया कीतिमान स्थापित किया है ग्रौर वहां जनतंत्र की बहाली की बात ग्राप इस सदन में पास कर लें, लोक सभा में पास कर लें, लेकिन ग्रापकी करनी में इतनी कमजोरी है, द्वापमें कर्मठता शक्ति का इतना अभाव है कि आप शायद आगे चलकर भी कुछ नहीं कर पाएंगे क्योंकि समस्यास्रों को टालने में श्रापकी सरकार विश्वास करती है ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude now. I am calling the next speaker. Otherwise some speakers from the Congress party will not be able to speak.

DR. RATNAKAR PANDEY: I am concluding now.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly finish

डा० रत्नाकर पाण्डेय : ग्रौर दढता-पूर्वक उसे विनष्ट करने में विश्वास नहीं करती है। इसलिए आपके इस संविधान संशोधन विधेयक का समर्थन करते हए मैं कहना चाहता हूं कि ग्राप दढ़ता के साथ 6 महीने के भीतर वहां चुनाव कराइए। स्रातंकवादियों स्रौर विदेशी ताकतों के महारे से चलने वाले जो श्रातंकवादी खेमे हैं उनको मिटाकर सम्ल नष्ट करिए। अगर जनतंत्र की अहिंसक बहाली वहां ग्राप करा सकें तभी ग्रापकी सरकार, सरकार कहलायेगी, नहीं तो यह कई तरह के आश्वासनों वाली पंचायत कही जाएगी । धन्यवाद।

श्रीमती सत्या बहिन (उत्तर प्रदेश) : मैंडम, मैं यह कहना चाहती हूं कि अगर किसी को तलवार लेकर संसद में ग्राने की इंजाजत दी गई तो मजबरन हम महिलाएं भी, जो भी महिलास्रों के हथियार हैं बेलन ग्रौर चिमटा उन्हें लेकर संसद में ऋाएंगी।

श्री शंकर दयाल सिंह (बिहार) : महोदया, यह व्यवस्था का प्रश्न है। दूसरे सदन में सदस्य कैसे जाते हैं...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Do you have a point of order? Is it a point of order?

SHRI SHANKER DAYAL SINGH: Yes. It is point of order?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): On what? Under what rule?

SHRI SHANKER DAYAL SINGH: It is a point of order. Not disorder.

(Interruptions)

दूसरे सदन में सदस्य क्या करते हैं... दूसरे सदन के सदस्यों के **संबंध** में इस सदन में चर्चा नहीं होनी चाहिए। यह एक कामन बात है।

THE VICE-CHAIRM'AN MATI JAYANTHI NATARAJAN): It is not being discussed in this House, We won't discuss. (Interruptions) Let me assure the hon Member that there will be no discussion in this House of anything that takes place in the other House. There will not be any discussion.

SHRI N.K.P. SALVE: It relates to something outside the House.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJANA: That is a different issue.

SHRI N.K.P. SALVE: Madam, What he has referred to is something outside the House.

श्री चत्रानन मिश्र (बिहार): महो-दया, मैं इस संविधान संशोधन विधेयक का बहुत दुखी हुदय से समर्थन करता हुं। एक बहुत कटिन परिस्थिति से हम लोग गुजर रहे हैं। यह स्पष्ट नजर नहीं

[श्री चतुरानन मिश्र]

म्रा रहा है कि हमारे देश का क्या होगा। वार-बार भ्रगर हम चुनाव नहीं होने देते हैं तो यह जनतांतिक पद्धति का मखील है। विशक्ष के लोग भ्राम जो काम कर रहे हैं हम लोग भी पहले वही कर रहे थे भ्रौर पहले पंजाब में राष्ट्रपति शासन बढ़ा रहे थे भ्राम हम लोग बढ़ा रहे हैं। केवल 120 दिन में निदान संभव नहीं है लेकिन ममाधान नजर नहीं भ्रा रहा है।

डा० रत्नाकर पाण्डेय : आप अभी की बात कहिए...

श्री चतुराहल मिश्र : मैं वही कह रहा हूं, मैं उसी पर आ रहा हूं। डर तो यह है कि कहीं देश के लोग यह न सोचें कि हम लोग दोनों पक्ष के नालायक हैं। नतीजा यह निकला कि न भ्राप कर सके, न हम कर सके। जो ग्रभी वटाला की घटना हुई है, जो ग्रभी कक्षीर में हो रहा है। साधारणतः अगर होता तो हम लोगों में से कोई भी श्रादमी गांग करता कि गृह मंत्री इस्तीफ़ा दे लेकिन अगर रोज ऐसी घटनाएं घटें तो इस सदन में ही कोई नहीं रहेगा, इस देश में कोई सरकार ही नहीं रहेगी सभी को इस्तीका ही दैना पड़ेगा। एक ऐसी भयानक स्थिति पैंदा हो गई है कि इम दिशा में गंभीरता से विचार करने की जक्रत है।

मैं चाहता हूं कि सरकार कोई ऐसा कार्यक्रम लागू करे जिसमे ये घटनाएं मिनियम हो सकें। सरकार कहती है, पहले की भी सरकार कहती थी और मौजूदा सरकार भी कहती है कि पाकिस्तान से हथियारबंद लोग आ रहे हैं। तो हम यह जावना चाहते हैं कि आप किम मर्ज दी दवा हैं? अगर वेइसी तरीके से आते जाते रहें तो आपकी सरकार के पाल क्या एक एलेने अन है कि लोगों के हरगएं करते रहें और आपकी सरकार कुछ न कर सके।

मेरा ऐसा ख्याल है कि यहां तो हम लोग समर्थन करते हैं कि इस विधेयक को पास कर दिया जाए लेकिन सभी राजनीतिक पार्टियों को पंजाब के भामले में ग्रीर कश्मीर के मामले में भी कोई एक संयुक्त कार्यक्रम बनाना चाहिए जिससे हम इसका निदान निकाल सकें ग्रन्थथा इसका निदान निकलने वाला नहीं है।

मैं भूतकाल की चर्चा कर सकता हूं, श्रापने बरनाला सरकार को डिसमिस करके ऐसा किया, वैसा किया लेकिन में भूतकाल में न जाकर वर्तमान में क्या किया जाए, इस पर ज्यादा जोर देता हूं। यह कहना गलत है कि श्री सिमरन जीत जिह मान श्रगर तलवार लेकर श्राएंगे तो हम मदन में कारबाइन लेकर श्राएंगे। तो फ़िर दोनों एक ही हो गए....

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया (बिहार): मैंने सरकार को कहा है कि श्रगर कानून तोड़ना है तो सब तोड़ेंगे।

श्री चतुरानन मिश्रः न किसी को तलवार लेकर श्राने देंगे न कारबाइन लेकर श्राने देंगे न कारबाइन लेकर श्राने देंगे क्योंकि तलवार ग्रीर कारबाइन एक ही सिक्के वे दो रूप हैं। सेम काइन के दो फ़ीम हैं तो इस तरह की बात करते हैं...(व्यवधान) श्रापने कहा कि तलवार लेकर ग्राइएगा....

में कहना चहता हूं कि 6 महीने के ग्रंदर पंजाब में चुनाव हो, यह सरकार इस बात की गारन्टी दे। ग्रंब फरदर ऐक टेंशन प्रजातंत्र की हत्या की बात है। हमारे मित्र जेंठमलानी जी चले गए, उनसे मैं ग्रंपील करना चाहता हूं...

श्री एन० के॰ पी० साल्बे: ग्रापके भी मिल्ल हैं? ...(व्यवधान)

श्री चतुरानन निश्चः इस सदन में जितने भी हैं, सभी हमारे मित्र हैं, मेरा ऐसा ख्याल था। श्रापका बदल गया तो पता नहीं। तो मैं कह रहा था कि जेठमलानी जी के गुड श्राफिसेज कहां गए? अब क्यों मामला नहीं सुलझता।

मान जी क्या करना चाहते हैं? कोई कहता है कि हम संविधान को मानते हैं, सेकिन वह बिना तलवार शक्य ग्रहण नहीं करेंगे, तो यह किस संविधान में है? में अपने जनरल घरोड़ा साहब से भी कहना चाहता हूं कि पहले श्री मान शपथ तो ले लें, फ़िर ग्रगर बतार्वे कि हमने संविधान के ग्रनुरूप काम नहीं किया तो उन उन गलातयों को सुधारेंगे। लेकिन भाष्य हो नहीं लेंगे और तसवार, कारबाइन लेकर झाएंगे तो कहिए कि संबिधान की शपथ सर्वनाश के लिए लेते हैं। ऐसा रास्ता ग्रस्तियार नहीं करना चाहिए। मैं श्री सिमरन जीत मान जी से अनुरोध करूंगा कि अगर म्र<mark>ाप संविधान को मानते</mark> हैं तो म्राइए यहां बैठिए ग्रीर बताइए कि क्या क्या हो रहा है? पंजाब की शानदार परंपरा रही है ग्राजादी के ग्रान्दोलन में। उसके लोग भाज ऐसा करें बटाला का नरसंहार तो लज्जाजनक बात है। एक माननीय सदस्य ने श्रथ ग्रहण किया तो माननीय सदस्य की हत्या कर दी गई। उनको सरकार नहीं बचा पायी । तो हम उसकी श्रालोचना करते हैं। लेकिन करने वाले का क्या होगा। कुछ लोग कहते हैं कि सिखों के घावों पर मरहमपट्टी होनी चाहिए, यही सही है। लेकिन जी प्रातंब-वादी निर्दोषों की हत्याएं कर रहे हैं वह घाव नहीं हो रहे हैं रसगुल्ले टपक रहे हैं? घाव दोनों तरफ़ हुए हैं। दोनों की भरहम की जाती है लेकिन साथ-साथ पहले नए घावों को तो रोका जाए ।

उपसभाष्ट्रयक्ष महोदया, जो काश्मीर में किडनैप किए गए हैं वाइस चांसलर महोदय का उनके मामले में हमारे देश के इस्लाम धर्म के मानने वालों ने अतंकवादियों से अपील की है कि उनको आप रिहा कर दीजिए। लेकिन जो दूसरे हैं एच०एम०टी० के खेड़ा साहब उनके बारे में इस इस्लाम धर्म वालों ने अपील नहीं की। यह कैसे धार्मिक हैं अभागे। अगर करना है तो दोनों को करो। पंजाब में बीध चुनाव की बात होनी चाहिए। सेकिन मैं सदन के सामने कहना चाहता

हूं कि हम चुनाय कर लेंगे झौर मान साहब मुख्य मंत्री हो आए तो ऐसा तो नहीं होगा जैसा लिथुनियां में हुआ कि वह कह दें कि अब पंजाब अलग है, अप यहां मत आइए। यह भी गारत्टी सरकार कर ले उनसे कि लिथुनियां जैसी प्रावलम तो नहीं होगी, वहां लिथुनियां नहीं होगा। इसलिए अगर वे गारत्टी करें तो वे ही राज करें, मैं इस पक्ष में हूं क्योंकि मैं ऐसा नहीं मानता कि वे अगर हमारी बात से नहीं मिलते तो उनकी सरकार वहां चलने देनी नहीं चाहए। मैं इस बात को नहीं मानता।

राजनीतिक समाधान के सवाल पर में ग्रीर भी तफ़सील में जाना चाहता हं। हमने देखा है, शायद हमारे मिल प्रशेड़ा माहब को पक्षा होगा कि दादल साहब ग्राम सभाएं कर रहे हैं ग्रीर धच्छी बातचीत कर रहे हैं। हमारी सरकार ने भी इस काम को शरू किया, खुद प्रधान मंत्री गए कई मीटिंगें की लेकिन बीच बीच में यह सिलसिला दूट जाता है। इसलिए हम विरोधी पक्ष के लोगों से भी कहना चाहते हैं कि यह सिलसिला दुटे नहीं, पंजाब में माकूल परिस्थित तैयार हो, इसके लिए हम सब लोग तैयारी करें। नहीं तो ऐसा लगता है कि हम तमाम लोग अमफ़ल होंगे इस समस्या के निदान में। ग्रौर चंिक पंजाब ग्रौर कश्मीर संवेदनशील राष्ट्रीय समस्या है इसलिए अगर हम दोनों असफल सावित हुए तो कोई तीसरा हम दोनों की गर्दन पंकड़ कर विकाल देगा भौर भारतीय प्रजातंत्र का यह विनाश होगा। यह धारणा जोर पकड़ गई तो भारत में पालियामेंटरी पद्धति को ही विनाश पर ला सकती है।

एक बात मैं यह कहना चाहंगा कि भ्राप जो हर्जाने की रकम देते हैं या पेंगन की जो रक्म देते हैं, जो लोग मारे जाते हैं या उनके भ्राश्रितों को देते हैं, उसको सरकार को बढ़ाना चाहिए।

श्राखिरी बात चुनाव के सबंध में कहना चाहूगा। यह बात सही है कि जब से मान ग्रुप के लोग पालियामेंट

[श्री चत्रानन मिश्र]

के चुनाव जीते हैं तब से उनको इप बात का अधिकार मिल गया है कि अपनी बात का प्रचार करें। ग्रब स्थिति यह हो गई है कि ग्रातंकवादी खुलेग्राम हथियार लेकर घूम रहे हैं। हमारे जो श्रफ़सर हैं वे समझते हैं कि श्रागे ये ही मंत्री बनने वाले हैं तो उनके खिलाफ़ कोई कार्यवाही नहीं करते हैं। अफ़ नरों के सामने यह दिवकत ग्रा रही है। इत्रलिये मैं सरकार से ग्रर्ज करूंगा कि वह समस्या का जल्द से जल्द कोई राजनैतिक समाधान निकाले क्योंकि जितना विलम्ब होता है उतनी ही असहज परिस्थिति बनती जा रही है श्रौर हत्यायें बढ़ती जा रही हैं जिसको रिपरकशन सारे देश में हो रहा है। इसलिए इसमें देर न की जाय। चुनाव की पद्धति के बारे में भी मैं सुझाव देना चाहुंगा। श्रभी स्थिति यह है कि चुनाव बुधे एक जगह पर रखा जाता है। उस पर हिथारबंद लोग कब्जा कर लेते हैं। पंजाब जैसे राज्यों के लिए और संभवतः बिहार में भी कुछ स्थानों पर मोबाईल चुनाव बूथ होने चाहिए तो मांव गांव में जाकर लोगों से वोट प्राप्त करें। उनके साथ सफ़िसियन्ट प्रोटेक्शन फ़ोर्स, सी०ग्रार०पी० श्रादि होनी चाहिए। वह एक घंटा, दो घंटा, गांवों में जाये ग्रौर लोगों से वोट ले। एक जगह बूथ रहने से उस पर कब्जा कर लिया जाता है। सफ़ितिएन्ट प्रोटेक्शन फ़ोर्स देकर मोबाईल बुथ से गांव गांव में चुनाव कराये जाये किसमें फी एक्सप्रेशन की गारन्टी होनी चाहिए। सभी दलों को बैठकर पंजाब में या इसी तरह की दूसरी जगहों में कैसे चनाव कराये जार्ये इस पर विचार करना चाहिए जिसमें यथार्थ जनता के सही विचारों को प्राप्त किया जा सके ग्रौर ग्रातंकवाद से निडर हो, बिलकुल स्वतंत्र ढंग से लोग वोट दे सर्कें। मेरा ग्रापसे ग्रन्रोध है क ग्राप इस चनाव व्यवस्था को कीजिये।

गृह मंत्री जी से मैं यह भी कहना धाहता हूं कि श्रापने कहा था कि पंजाब में बड़े एक एक्सपर्ट व्यक्ति को राज्यपाल बनाकर भेजा है। इस एक्सपर्टराज्यपाल के बाद बटाला का काण्ड हुन्ना तो न्नागे

क्या होगा? श्री जगमोहन के बारे में भी ग्रापने कहा था कि बड़ा शानदार ब्रादमी है, यहां तुर्कमान गेट से लेकर गये थे। कश्मीर का हल सबके सामने है। ग्राप कोई अञ्छा श्रादमो दीजिये जो लोगों का कांफिडेन्स प्राप्त कर सके। मैं किसी व्यक्ति के खिलाफ नहीं कहना चाहता हूं। पै गह चाहता हूं कि उस व्यक्ति पर सब का कांफिडेन्स हो। क्यों नहीं भ्राप बैठ कर कोई फैसला करते हैं कि कोई अच्छा ग्रादमी लागे। ग्रगर क्रापने ऐसा नहीं कियाती कहीं ऐसान हो कि परिस्थिति भ्रापके नियंत्रण से बाहर हो जाय। इसलिए मेरा भ्रापसे भन्रोध है कि ग्राप जल्दी से जन्दी इस काम को कीजिये। ऐसा नहीं होना चाहिए कि पिछलो सरकार की तरह से हर छ: महीने में ब्राप कहें कि हम कोशिश करेंगे और फिर जब छ: महोने जाये तो भी श्राप कहें कि हम कोशिश करेंगे।

दूसरी ब्राविरी बात गृह मंती जी से मैं यह कहना चाहता हूं कि ग्राप यह न कहे कि हम सख्ती से कार्यवाही करेगे क्यों कि श्री बटा सिह भी ऐसा ही कहते थे, बह भी सध्ती से कार्य नहीं कर पाये। जब टेरोरिस्ट को पता चलता है कि श्राप सख्ती से काम करेंगे तो वे 10 आदमियों को घायल कर देते है या मार डालते हैं। सब्ती से वाम करने का एलान करने के बजाय श्राप पहले सख्तो से काम करके दिखाइये उसके बाद कहिये कि हमने सङ्धी से काम किया है। अन्यथा निरपराध लोग मारे जाते हैं। पहले ग्राप सख्ती से काम क^रके दिखाइये तब सदन में कहिये कि हमने सख्ती से काम किया है। लेकिन ग्राप सख्ती से काम नहीं करते है। पहले ग्राप काम कीजिये, तब कहिये। तो पहले वाले भी मुखाते थे, द्वाप भी मरवाते हैं जो गति ऐन की, वही गति जैन की। मुझे इस ग्रालीचना के लिए क्षमा की जिये, धन्यवाद।

श्री मुरेन्द्रजीत सिंह ग्रहलुवालिया : उपसभाध्यक्ष भहीदया, इस सदन, में जब से मैं सदस्य बन कर श्राया हूं शायद मेरी अपनो सदस्यता की मियाद और पंत्राव में राष्ट्रपति शासन की मियाद करांब करांब बराबर है और तब से मैं देख रहा हूं, उम्मोद करता हूं (व्यवधान) न्योंकि जिस तरह से श्राधा उग्न काट लेने पर लोग राम नाम जपना गुरू करते हैं, उसी तरह से मियाद श्राधी पूरी कर लेने पर मैं भो शुरू करूं।

उासभाध्यक्ष महोदया, से धी सी बात है. कि पंजाब झाज जल रहा है और जब पंजाब जलता है. तो पूरा हिन्दुस्तान जलता है झीर उसका दर्द उसकी तकलीफ सारे हिन्दुस्तान को महसूस होती है। (ज्यवयान)

श्री राम श्रवधेश सिंह (बिहार)ः हिन्दुस्तान का कोई हिस्सा जलता है तो सारा हिन्दुस्तान जलता है, यह कहिये।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : अर्थ अपने भाषण में कह दोजियेगा। पंजाब के बारे में विचार करने के लिए हम लोग जब इकट्ठे होते हैं हर ब्रादर्मा अने अपने घडियाली प्रांस बहाता है ंग्रीर रोता है। मैं भी वही कर रहा हूं। यह एक तमाभा बन गया है। हम जो वचन देते हैं, लोगों को कहते हैं कि: वचनबद्ध हैं परन्तु वचन पूरा नहीं करते हैं। पूरा नहीं करते, उसका कारण है। प्रेजीडैंट रूल लगाने के बाद हम ऐसो कोशिश करते हैं कि सब कुछ शान्त है, ठोक हो गया है स्रीर जब रिन्युम्रल का वनत अता है तो फिर कुछ धमाके होते हैं, कुछ लोग मारे जाते हैं ग्रीर फिर कहा जाता है कि वहां पर सिचुएशन टेंस है। वहां श्राग लगी हुई है। वहां चुनाव नहीं कराए जा सकते हैं। वहां गणतान्त्रिक अधिकार नहीं दिये जा सकते। इसलिए राष्ट्रपति शासन को ग्रीर बढ़ाना पड़ेगा। महोदया, यह कितने दिन तक ंचलेगा, इसका पता शायद हम सब को, किसी को भी नहीं है। नवम्बर में पंजाब में लोकसभा के चुनाव हुए। उस वक्त बिहार में जो घटनाएं घटी या उत्तर प्रदेश में इलेक्शन के दौरान जो े लोगों को भारा गया, बूध केप्चरिंग हुई या उसके बाद महम में जो घटना घटी ं उन चीजों को ग्रगर पंजाब के चुनाव

से कम्पेश्रर करें तो ग्राप दखेंगे कि पंजाब में एक भी घटना नहीं घटी थी, एक भी बुध केप्चर नहीं किया गया था। इलेक्शन कमीशन की रिपोर्ट ध्राप लोग पढ़ लों। उन्हों पंजाब के इलेक्शन से कोई शिकायत नहीं थी। परन्तु इसकी शुरुग्रात उस वक्त हुई जब 7 दिसम्बर की प्रधानमन्त्री राजा विश्वनाथ प्रताप सिंह जो ने कहा कि सब कुछ शान्त है, मैं ख्ली जीप में घूम सकता हूं। यह राजा ने घुन कर के दिखा दिया खुली जीप में। जितनो पुलिस थी वह शिथिल पड़ गई। उन्होंन देखा कि प्रधानमन्त्री अगर ख्ली जीप में घूम सकता है तब तो यहां की जनता जनाईन श्रीर जनसाधारण आराम से घूम सकती है। उस शिथिलता के कारण प्रबोहर ग्रीर बटाला जैसे कांड हए। उनकी शिथिलता के कारण ग्राज हम फिर यहां ग्रा खडे है। हम लोगों ने पूरे हिन्दुस्तान की विधान सभाश्रों के चुनाव करवाए परन्तु पंजाब विधान सभा के चुनाव नहीं कराए । ध्राज **हम** एसोलिए इसकी चर्चा कर रहे है। चर्चा चल रही थी कि मैंने कारबाइन की धमकी क्यों दी। मैं परसों भ्रपनी बच्ची के स्कल में गया था। वहां पर लड़ कियों ने मुझे घेर लिया। कहने लगी कि फ्रांकल श्रापसे एक संवाल करते हैं। मैने कहा कि कहो। कहते हैं कि हम लोग सिमरन जीत सिंह मान से प्रश्न करना चाहते है। मैंने कहा कि श्रखबार में **श्रो**पन लेटर दो। मैंन कहा कि प्रश्न क्या है। कहने लगे, प्रश्न घह है कि जब वह आई oपी oएसo अफसर थे, इण्डियन पुलिस सर्विस में थे, एस०एस०पी० थे फरीदकोट में ग्रीर उसके बाद डी०ग्राई०जी० ये तो दह अपने साथ कुपाण ले जाते थे या रिवाल्वर। मेरे पास इसका जबाब नहीं था ग्रीर ग्रभी भी नहीं है क्योंकि एक बहुत बड़ा प्रश्न है। महोदया, मैं भ्रापके माध्यम से इस सदन को स्रीर गृह मन्त्री जी को बताऊं कि मैने जिस वक्त कारवाइन का स्टेटमेंट दिया मेरे पास चार आतंकवादी पहुंच गये और उन्होंने कहा कि सारी कौम ग्रापके खिलाफ है ग्रीर बहुत रोश है। ग्रापने एक ऐसा स्टेटमेंट दिया है। मैंने उनको जवाब दिया देखो अगर रोश है तो कारण बतास्रो ुम कृपाण लेकर ग्राना क्यों चाहते हो,

[श्री सुरेन्द्र जीत सिंह ग्रहलुवालिया] श्रगर तुम कारण बता दो, तो हो सकता मैं तुम्हारी वकालत करूं। ग्रगर नहीं किन्विस कर सकते तो मैं जो कहता हं वह सुनो ग्रौर उस रास्ते को कर लो। तो उनका कहना था कि देखिए, भ्राप भ्रपनी सुरक्षा बढ़ा लीजिए । मैंने कहा कि मैं जब से सदस्य बनकर श्राया हूं मैंने सुरक्षा नहीं रखी है क्योंकि मेरी सूरक्षा करने बाला मर्यादा पुरुषोत्तम रामचन्द्र भगवान का वंशज गुरु गोविद सिंह हैं श्रीर मैं कैसे गृह गोविन्द सिंह को कहूं कि हेग्रू गोविंद सिंह तेरे पर मेरे को भरोसा नहीं, तू चार सिपाही ग्रौर बड़ा ले. मेरे घर के बाहर खड़े कर के मुझे श्रातंकवादियों ने धर्मकी दी है । मैंने कहा कि भाप बताम्रो कहां लिखा है "कृपाण" को उन्होंने मुझे "कांस्टीद्यूशन दिखाया । यह कांस्टीट्यूशन में कमजोरी है। यह हमारे कांस्टीट्यूगन में एक कमजोरी है अहां ग्रंग्रेजी में लिख डाला है, यह एक लेकूना है कास्टीट्यूशन का ग्रीर में श्रापके भाष्यम से सरकार का ध्यान ग्राक्षित

श्राप्टिकिल 25 में एक्सप्लेनेशंस में कहते हैं। "The wearing and carrying of Kirpans..."

करना चाहता हूं कि अपना स्टैंड इस पूपर

क्लियर करें और इसका जवाब दें। इसमें

कृपाण के आगे "एस" लगाया हुआ है यह बहुबचन है ... (समय की घंडी) महोदया, बहुत ग्रहम मुद्दा है ग्रौर जानने की अरूरत है।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I don't want to interrupt. There is no time. I just want to remind you

KUMARI CHANDRIKA PREMJI KENIA (Maharashtra): Madam, I should be given time.

श्री सुरैन्त्रजीत सिंह ग्रहतुषालिया : एक बजे की जगह डेड़ बजे वीटिंग हो आयेगी, कोई दिक्कत नहीं होगी, पर इन बातों को डिसकस करने की जरूरत है, इन बातों को प्रकाश में लाने की जरूरत है।

एक मानतीय सदस्य : श्राप बोलने दीनिए इनको बहुत जरूरी है। रोज श्रादमी मर रहे हैं।

(SHRI VICE-CHAIRMAN THE MATI JAYANTHI NATARAJAN): That is Please remember the time.

ग्रह्नुवानिया : श्री स्रेखकोत सिंह मैंडन, इसमें लिखा है ---

"The wearning and carrying of kirpans shall be deemed to be included in the profession of the Sikh religion." इन्होंने यह प्ली लेकर मेरे सामने ऋहा "कूपाण" । मेरा जवाब उनको था कि कुपाण तो एक होती है और दो लाने की क्या अरूरत है । मैं ग्रगर कारबाइन की थमकी देता हूं तो एक लेकर ब्राऊंगा दो लेकर नहीं ब्राऊंगा क्योंकि हाथ मेरे एक ही हैं ? एक ही से चलाऊंगा ...

कहैं मानतीय सदस्य: किस पर चलाएंगे? भी सुरेन्द्रजीत सिंह ग्रहतुवालिया : वह चलाने की उस वस्त जरूरत पड़ेगी जब राजा विश्वमाथ प्रताप सिंह सरकार इस हाउस के झंदर शिव सेना को विश्ल लाने की परिमशन देगी, झारखंड को तीर धनष लाने की परमिशन देगी, गोरखालैंड वालों को खकरी लाने की परमिशन देगी, यह सदन चम्बल बन जायेगा स्रोर जब चम्बल बनेगा तो बाक-शक्ति का श्रादान प्रदान नहीं होगा, गौलियां चला करेंगी झौर उसकी तरफ़ कौन ले जा रहा है इस सरकार को । अपना स्टैंड क्यों नहीं क्लियर करती है सरकार । शर्म उस वक्त ग्राती है जिस वक्त

"A Member who has not already made and subscribed to an oath of affirmation in pursuance of Article 99 of the Constitution, may do so at the commencement of a sitting of the House or any other time of the sitting of the House as the Speaker may direct on any day after giving previous notice in writing to the Secretary-General."

लोकसभा की रूल कमेटी ग्रपनी रिपोर्ट,

भ्रपनी रिकमेंडेशन में लिखती है कि—-

यह प्राविजन, यह अभेडमेंट कल में सिर्फ़ सिमरनजीत सिंह मान को संतुष्ट करने के लिए लावा जा रहा है। मैं इसका पूरजोर से विरोध करता हूं। अधिकार संबंधे लिए धरावर हैं । श्रवर श्राप अधिकारों की बात करते हैं तो जो परम्परा

[10 APR, 1990]

पार्लियामेंट की है उसको बचाकर रखिए। हमारे प्रवंजों ने जो पालियामेंट दी है उसकी जो परम्पराएं हैं वे हमारी धरोहर **हैं, हम उनका म्रनिष्ट नहीं कर** सकते, हम उन्हें तोड़ नहीं सकते ।

महोदया. बात यहीं खत्म हो जाती तो काफ़ी था, पर उन चारों भ्रातंकवादियों ने साथ में नुझे श्रौर कहा कि यह तो भापको दिखाया अपाण लेकिन फ़िर वे इतिहास पर चले अःथे ग्रौर उन्होंने मुझे बात बतायी कि गुरु हर गोविंद सिंह छठवें गुरु थे सिख धर्म के, मैं यह बताने के लिए बताना चाहता हूं ताकि लोगों को पता चले । वे पहले गुरु थे सिख धर्म में जिन्होंने उपाण पहनी थी स्रौर उन्होंने बो कृपार्णं पहनी थीं, एक मीरी की ग्रौर एक पीरी की। इसी का लाजिक वे सिख मासेज में ज कर देते हैं कि गुरु हर गीविंद सिंह ने मीरी पीरी की कुपाणें पहनी थीं इसीलिए हम दो क्रुपणिं लेकर जायेंगे एक छोटी म्रांर एक बडी । महोदया, इसके साथ-साथ मैंने उनको प्रक्रन किया **छेवें गू**रु, गुरु हरगोंविन्द स[ा]हब मेरे तो छेवें गुरु थे, पर वह गुरु गोबिद सिंह जी के दादा जी थे श्रीर गुरु गोविद सिंह जिन्होंने खालसा पंथ सजाया, जिल्होंने यह स्वरूप हमें दिया, उन्होंने जब कुराण की बात की, तो एक ही **क्र**पणिदी। क्यों?

तो में छेबें का हुकूम मानू था दसवें का कौन सी बात चलती हैं? तो वह इस बात पर थोड़ा सहमत हुए कि वहा यह प्रश्नवाचक है ? जिन्होंने उन्हें पढ़ा कर, लिखा कर, समझाकर भेजा था, मैंने कहा कि अप जाकर उन्हें फिर पुछ लें कि यहां क्या गलतो है ? कहीं ग्राप कन्पयुज हैं। (समय की घंटी) मिसलीं इ हो रहे हैं। आप इस पर फिर से गौर करके इतिहास को देख कर उसके बाद ग्रायें। वह तो धार्मिक तौर है।

महोदया, पर सरकार इस मामले में क्यों शान्त है ? सरार क्यों नहीं एक निर्देश देतो, सरकार इस पर फैसला क्यों नित्री करतीं ? ग्राज जो बात चल रही है, ग्रापको पता है कि जनरल वैद्या कातिलः हरजिंदर सिंह जिंदा ग्रीर सतनाम सिंह बाबा, यह दोनों जो जेलो में इदंद हैं, उनको उल कैंद हुई है ग्रीर

सिमरन जीत सिंह मान उनकी रिलीज डिमांड करता है ग्रोर सरकार ने ग्राज तक उसका कोई कंट्राडिक्शन नहीं दिया कि वह रिलीज नहीं किये;जायेंगे ग्रीर यह बात पंजाब में जोर पकड़ रही है! ... (व्यवधान) म्राज जब यह कंस्टीटयशन बिल हम डिसकस कर रहे हैं, इसके पहले भी हमारे गह मंत्री महोदय ने जगह-जगह, दूसरे-दुसरे प्लेटफार्म पर प्रधान मंत्री, राजा विश्वनाथ प्रताप सिंह ने भी वचन दिये लोगों को कि छह महोने के ग्रंदर हम चनावकरा देंगे।

महोदया. सरकार का पंजाब एक्शन प्लान ऋषि तक नहीं बना क्या करना चाहते हैं, क्या किया उन्होंने ग्रौर कैंसे वह वहां चुनाव करायेंगे, उसकी कोई पद्धति, कोई सिस्टम--क्योंकि कुछ दिन पहले 14 मार्च को राजा विश्वनाथ प्रताप सिंह, चंडोगढ़ में बोल रहे थे । उन्होंने कहा कि मैं जनपक्ष चाहता हूं, पोपल्ज ग्रोपिनियन किएट करना चाहता हं । उसके लिए मैं एडवाइजरी कमेटी बना रहा हूं ग्रौर गांव-गांव से लोगों को लुंगा । दिल्ली वाले पंजाब का फैसला नहीं करेंगे, फाइलों पर फैसले नहीं होंगे, उनकी बात सून कर फैसला किया जाएगा। पर ग्राज करीब-करीब एक महीना ही गया है उस पीपल्ज स्रोपिनियन को लेने के लिए, जनपक्ष त्रिएट करने के लिए ग्रापने क्या किया है, कृपया बताने की कृपा करें?

ग्राज जब हम इस ग्रमेंडमेंट को लाते हैं, एक तरफ क्लोर क्राफ दी हाऊस पर . . . (व्यवधान) जब हम इस कंस्टीट्यूशन को श्रमेंड करने की बात करते हैं हम जब क्लोर ग्राफ दी हाऊल पर खडे होकर बोलते हैं, तो एक सिच्एशन में इसका अमेडमेंट हमा तो इस वयों नहीं इसमें ऋपना एक्शन प्लान डिफाईन करते, हम क्यों नहीं इस ग्रमेंडमेंट को मेन्डेटरी बनाते हैं कि हम इन छह महोनों के श्रंदर वहा डेमोद्रेसी प्रोतस शुरू करके और गुरू करके डेमोनेटिकली इलेक्टेड गवर्नमेंट के हाय में सौंपे क्योंकि मैं ग्रापको मजबूर नहीं करना चाहता कि अनकंट्रोल्ड सिच्एशन में श्राप वहां इलेक्शन करवाइये, पर वहां के लोगों का विश्वास सरकार नाम की चींज से उठ गया है। वहां के

श्री सूरेन्द्रजीत सिंह ग्रहलूबालिया]
लोगों के विश्वास को रेस्टोर करने के लिए
एक एक्शन लान बनाने की जरूरत है,
लोगों को बताने की जरूरत है, लोगों का
विश्वास ग्रजन करने के लिए, क्योंकि आप
कनजीनियल वर्ड यूक कर रहे हैं कि
कनजीनियल एटमासफियर नहीं और
कनजीनियल एटमासफियर नहीं और
कनजीनियल एटमासफियर तब तक नहीं
हो सकता, जब तक वहां के लोग न चाहें,
वहां के लाग कनविस न हों, जब तक
वहां के लोग यह समझ ना लें कि ग्राय
जो कह रहे हैं, कथनों ग्रार करने। में
कोई फर्क नहीं होगा।

महोदया, मैं अपनी इन कातों के साथ-मैं समथन तो करता नहीं, पर मैंने अपनी कुछ अमेंडमेंटस दी है, उनका समर्थन करते हुए, मैं आपसे इजाउत चाहता हूं। धन्यवाद ।

1-00 P.M.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kumari Chandrika Premji Kenia. It is her maiden speech.

KUMARI CHANDRIKA PREMJI KENIA: Madam Vice-Chairman, let me at the inception share my feelings and emotions when I stand here to make my maiden speech in the Rajya Sabha. It is indeed a great moment for me to open my innings in this august House as a sole representative of Shiv Sena, the party which makes no secret about its staunch support for Hinduism. Madam I sincerely believe that to understand and to preserve and even to propagate and be proved of one's culture is not tantamount to being communal. No doubt it is a great moment for me but the feeling which I want to express on Punjab are essentially those of anguish anguish at the inhuman, gruesome killings for the last seven years culminating in Batala death toll of 40 and more poor helpless innocent children and women at the hands of the terrorists. These acts have become a terrible blot on the democratic fibre of the nation, anguish at the demand for Khalistan which has shaken the very roots of our national integrity

and unity. My party feels that our first priority ought to be not only restoration of law and order but also restoration of the faith of the people in the machinery for preservation of law and order. I feel that the security of the man in the street meant important as the security National The F'ront for VIPs. Government did approach this gigantic problem with an open mind instead of pursuing a confrontationist proach adopted by the previous Gov ernment. It was indeed a very belitting gesture on the part of the hon. Prime Minister who immediately after taking over the reigns of National Front Government visited Amritsar and won the hearts of millions of people in Punjab and admiration of the nation as a whole. The all-party convention was another feather in the cap of the National Front Government. However, may I respectfully remind that the tempo and pace has not been, maintained. I am afraid that there is a discernible drift and the Government has not been able to consolidate its initial gain. I would like to urge the Government to handle the situation firmly and initiate stern measures against the terrorists. The must effectively go from here that separatist tendencies will not be tole rated by the Government. What is true of Punjab, I think, is equally true of Kashmir, Shiv Sena demands that the commando training caps being operated in Kashmir for many years be dismantled and blasted. Shiv Sena demands article 370 of the Constitution be deleted and the people of Kashmir be allowed to join the mainstream of national life. Shiv Sena also demands that the refugees who have fled Kashmir because there is a threat of their lives and properties be rehabilitated in Kashmir itself Madam, Shiv Sena vehemently opposes infiltrations interference by Pakistan in Kashmir and Punjab igniting the flames of violence and hatred with a view to destabilise the country and destroy our national unity and integrity Shiv Sena warns that it will not hesitate to teach Pakistan a lesson if it does

not give up its mala fide intentions with regard to Punjab and Kashmir. I would like to pose a question to the Government and the hon. Home Minister: Why is the Government softpedalling on Kashmir issue? We have read that there was a secret pact entered into between Shri V.P. Singh and Maulana Bukhari. May I remind that the people of the country have the right to know the contents of the secret pact with Maulana Bukhari? Madam at the cost of repetition, I would urge the Government to take stern action against the terrorists and caution Pakistan to keep its hands off Punjab and Kashmir

I thank you, immensely for giving me this opportunity to deliver my maiden speech.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):
Shri K. L. Sharma Not here. Shri G. Swaminathan... (Interruptions)...
There are only two or three more speakers... (Interruptions)... If the House wishes, then we can have the voting. I have identified the Members who wish to speak... (Interruptions)... I know what the Chairman announced. I request the Members to cooperate till the Members finish speaking.

SOME HON. MEMBERS: Voting. We want voting.((Interruptions)...

SHRI MUFTI MOHAMMAD SAYEED: What is the time for voting. Madam?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): 1.40 P.M. ... (Interruptions)...

AN HON, MEMBER: Keep it at 1.15 P.M.

SHRI N.K.P. SALVE: Things must have been bungled. I was told by the Chair categorically and clearly that the voting will be over before 2 o'clock. ... (Interruptions) ... I want to submit that if you are going to fix up the schedule again, kindly bear this in mind. We do not want repetition of the situation that arose elsewhere. Madam, I request that you

should make it sure that we come to voting as soon as possible.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have identified Mr. Swaminathan. If he is willing to yield, it is O.K. and he need not speak.

श्री एन०के०पी० सात्वे: मुफ्ती साहब जवाब तो दे दें। श्राप जवाब तो दे दीजिए। श्राप जवाब नहीं देना चाहते क्या ? कुछ तो कहिए।

श्री राम भ्रवधेश सिंह : हर पार्टी को दो-तीन मिनिट का टाइम दे दीजिए। तीन मिनिट हम लोगों को भी दे दीजिए।

श्री मुपती मोहम्मद सईव: यहां इस हाउस के मेंम्बरान ने...

(MR. CHAIRMAN in the Chair)

SARDAR JAGJIT SINGH AURORA (Punjab): Sir,..

MR. CHAIRMAN: I know the Home Minister has been called, but as a special case I call Mr. Aurora who is from Punjab and he has promised to stick to his time. He will finish it in five minutes.

SHRI G. SWAMINATHAN: Sir, it is not fair.

MR. CHAIRMAN: What is not fair?

SHRI G. SWAMINATHAN: Sir, I was called to speak and I was on my legs. But some Members wanted the voting then and I was asked to yield and I yielded. But now somebody is being called to speak

MR. CHAIRMAN: I did not know that you were called. You complete now and then Mr. Aurora will speak and then the voting will take place.

SHRI G. SWAMINATHAN: Sir, I am in some sort of a disadvantageous position. I had been identified and I was asked to speak. When I was on my legs, some Members wanted the voting to take place and I was asked to sit down.

I would like to make only two or three points. The Government has

[Shri G. Swaminathan]

come forward to say that it will hold the elections there within a period of six months. But I do not know how they are going to conduct the elections and I do not know what their programme is now to hold the elections within this period. There is no concrete plan which has been given. As has been pointed out by Mr. Ahluwalia, whatever argument was given before is being given now also and I do not think that though there has been a change of Government, there has been any change in the argument. But we are not certain whether the elections will be held after six months and we want a clear assurance, a certain assurance, that the elections will be held after six months and we would like to be informed as to what exactly they are going to do in this matter.

Sir, the terrorist activities are not only increasing in Punjab and Kashmir but they are also spreading in other parts of India. The terrorist activities are going on and are enormously increasing as per the Home Ministry's Report. The point that I wish to make is that the main reason why the terrorist activities have increased why there is a feeling among the public that this Government will not be able to control the situation either in Punjab or in Kashmir, is that the Government is lackadaisical in its attempt and is soft-pedalling the whole issue and we have been saying this and the other Opposition parties also have been saying this. Even the former Prime Minister has said that this Government has no sure policies and is soft towards the terrorists in Kashmir and Punjab. It is greatly disputed. But I want to bring to your notice one thing and it is this that this Government is a peculiar Government in the sense that they are in a minority though they say that they ere being critically supported from outside by the BJP and the Parties. The BJP held its conference recently in Calcutta and two important statements have been issued by

the BJP. One is by the honourable Member of the Lok Sabha, Shri L.K. Advani, and the other by an honourable Member of this House, Shri Vaj-In both of these statements pavee. they have said that the BJP today is sounding a note of caution that the politics of consensus has inherent limitations. This is what they say while analysing the reasons why we are not able to control the situation in Punjab and Kashmir. Shri Advani has said that the politics of consensus has its limitations and this approach should not be allowed to become an alibi for inaction. This is not the / Congress(I) or the AIADMK says. But this is what a major party like the BJP, which is supporting this Government on whose support the present Government is standing is saying. It says that it is becoming an alibi for inaction This is there in the statements that they have issued.

SHRI SAT PAUL MITTAL (Nominated): Are you objecting to those Members speaking the truth?

SHRI G. SWAMINATHAN: I am not objecting. But this is what the people who are in power are objecting to. I am not objecting to it. Again, it has been stated by the honourable Member, Shri Vajpayee, as to why there has been an increase in violence

[THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY) in the Chair]

It has been stated by him in the statement that the soft policies of the present Government, lack of a clearpolicy and understanding of ground realities in Punjab, have been the reasons for the escalation of violence in the country. This is the statement that has been reported in the press. The wonderful thing is that this is a Government which is being supported by two parties from outside. I feel, as an ordinary citizen from outside and as a Member of Parliament, that when a Government is being supported by two major parties, one is BJP and the other is the CPM and other parties, and when both the

parties are criticising not only in this House, not only outside but also in the other House, it is very confusing. This Government is being criticised by the CPM in this House and also in the other House by the same party which is supporting. Now people do not understand, since they are criticising the Government and still saying that they are supporting the Government, on whose support the Government is standing. (Interruptions) That is the very reason why the people are very much confused about this Government and its attitude. They feel that this Government itself is a government of inaction and the supporting parties are attacking the Government on all its major policies. BJP is attacking the Government on Kashmir BJP is attacking the Government on Punjab. the Govern-BJP is attacking ment all its economic issues, On. including the Budget. When they attacking the Government are then how do they supoutside. port this Government? With this kind of support and with this kind of minority Government, people have lost confidence that they will be able to control the escalation in Punjab. This Government is not a firm Govern. ment. It is a weak Government. I charge that this is a weak Government. People feel that this Government does not have the support and they will not be able to control the situation. Otherwise, at least you do one thing. You get your BJP and the Marxist Parties inside the Government. At least, then you will have the cohesive authority of a Government. Now, Sir, this party is being dictated from outside. This is a party which has got no authority. Now Mr. Advani says that he had asked this Government to appoint Mr. Jagmohan as Governor. Had he known that the Marxist parties have their own reservations. I would not have recommend. Mr. Jagmohan to be the Governor. It is the Bhartiya Jenata Party which is dictating terms from outside. But it is not taking any responsibility for this thing, If you went to have credibility in this country, they should

take both these parties in. Or you have a national Government. It has been said by Vajpayeeji. You have a national Government with Rajiv Gandhi of the majority party as the Prime Minister. In that case, most probably, you will have a strong Government. You are chasing Bofors. You are chasing other things and you have lost the confidence.

THE VICE-CHAIRMAN (DR. G. REDDY). VIJAYA MOHAN Vajpayeeji has spoken on the same subject many times. Please conclude now.

SHRI G. SWAMINATHAN: And you will not be able to discharge your duties in the interest of Punjab, Thank you.

[MR. CHAIRMAN in the Chair]

SARDAR JAGJIT SINGH AURO-RA: Mr. Chairman, Sir, I have repeatedly said earlier and I would like to say it again that by passing an Amend_ ment to extend the President's rule in Punjab you are making a grave mistake and you are doing injustice to the State. You are further eroding the faith of the people of Punjab which had been reposed in you when this Government came into power The National Front Government and its allies had committed themselves to start the democratic institutions through value-based politics. step is in negation of that commitment. The postponement of elections cannot be justified on the plea of lack of congenial atmosphere in Punjab. Was the atmosphere in Bihar congenial in February when elections took place? Was the atmosphere in Namibla congenial when elections took place there? We had our own representative who was sent to Namibia. In fact, if the experience of President's rule during the last six years is any guide, then everyone should realise that the accelerated violence in Punjab' today is because of the President's rule and that the President's rule cannot create a congenial atmosphere. I am

[Sardar Jagiit Singh Aurora]

not wrong in saying that a strong feeling has developed that the minority opinion of the political parties that cannot win election in have succeeded with the help of the majority opinion outside Punjab have their way in postponing election in Punjab This can only cause frustration and strained lations. The minority opinion is held responsible for denying the onset of democratic process. The existing situation in Batala after the bomb explosion and the violence that followed it is a definite pointer this fact.

The President' Rule in Punjab during 1983—85 increased though it was intended to check it. The Operation Blue Star the assassination of Mrs. Indira Gandhi the November 1984 killings in Delhi and elsewhere also finished the Congress as a force among the Sikhs. The second phase, that is the phase since 1987, has increased militancy and separatism. Lately sophisticated weapons, bombs, rockets and the like have appeared on the scene Meanwhile the SGPC and moderate Akali leadership and other political parties have become irrelevant in Punjab. On the other side, the draconian laws the repressive police raj. Specially during the period of the last Government in Delhi, have wrecked untold repression on the common man. The judiciary and the civil administration had ceased to function Recently. steps have been taken to get the civil administration functioning in Punjab. But the latest effort to take stronger measures against the terrorists again bring back oppression at the expense of the more acceptable and humane civil administration. President's Rule can only cause greater alienation and strengthen cause of anti-national elements. course it suits our friendly neighbour-friendly with a question markand gives an opportunity to continue with its proxy hostilities without declaring war. Needless to say that a disturbed Punjab with an extremely unsatisfactory situation in Jammu and Kashmir does make our Western front more vulnerable. In this connection, I would like to quote the following:

"Considered one of the most decisive moments in world history, in American Civil War, President Lincoln faced a situation where the heavy casualties from the battle-field shocked and horrified the people on the home-front, Some people suggested postponement or suspending elections during crisis, but Abraham Lincoln pointed out 'we cannot have free ernment without elections. And & the rebellion could force us forego a postponement of national election, it might fairly claim to have already conquered and ruined us.' "

श्री सभापति : जरा ग्रपने वायदेका ख्याल रखिए, मैंने ग्रापकी तरफ़ से वादा किया है ।

SARDAR JAGJIT SINGH AURO-RA: You want me to finish now?

श्री सभापति : एक मिनट ग्रापने कहा था, मैंने पांच मिनट दे दिए हैं।

SARDAR JAGJIT SINGH AURO-RA: May I just say the last sentence on this Sir? And that is in spite of my great goodwill for the National Front Government and in full realisation that the Augean stable left by the last Government cannot be cleared in a day. I realise that this mass which has been left by the last Government requires herculean effort. (Interruptions). Let me please. But I still cannot accept that the only way is to extend the President's rule. I, therefore. vote against the Sixty-fifth Amendment Bill.

MR. CHAIRMAN. Yes, Mr. Home Minister. (Interruptions)

श्री राम ग्रवधेश सिंह : श्रीमन् मेरा नाम है, तीन मिनट से चार नहीं होंगे ग्राप घड़ी देख लीजिए ...

MR. CHAIRMAN: I have already called the Home Minister. All the names were there but it was decided that the voting will be at 1 o'clock and it was postponed to 1,30 p.m.

श्री राम प्रविधेश सिंह : मेरा लिस्ट में नाम है । पहले बोलने वाले ज्यादा समय ले लेते हैं, श्रौर बाद वालों को समय नहीं मिलता ।...(व्यवधान)

श्री सभापति : ग्राप बैठ जाइए ।

श्री मुफ्ती मोहम्मद सईद : चेयरमैन साहब, यह जो कांस्टीट्यूशन श्रमेंडमेंट बिल लाया जा रहा है, 6 महीने के लिए पंजाब में राष्ट्रपति का राज लागू किया जा रहा है, वह इस बात की तरफ कदम है कि वहां पर हालात नार्मल हों ताकि वहां चुनाव हो सकें।

यहां पर जितने भी मेंबर साहबान बोले, सब का ऐंफ़िसिस यही था कि यह 6 महीने का ऐंक्सटेंशन मिलकर मौजूदा सरकार चाह रही है कि पंजाब में चुनीव हो जाएं श्रौर 6 महीने के बाद फ़िर 6 महोने के लिए हम साहबान के पास न स्राएं। मैं यकीन दिलाना चाहता हूं कि कुछ सदस्यों ने यहां पर इस बात का इजहार किया कि नेशनल फंट की सरकार ने पंजाब की समस्या का समाधान करने के लिए कुछ बुनियादी कदम उठाए ग्रौर पंजाब में ग्राम लोगों में एक विश्वास ग्रौर ऐतमाद पैदा होना शुरू हुआ और हमारी पालिसी यही थी कि पंजाब के लोगों में ऐसा ऐहसास है कि जब सारे देश में चुनाव किया जाता है तो यह क्या बात है कि पंजाब की स्टेट को, पंजाब के लोगों पर विश्वास नहीं । जब ऐसेंबली चुनाव ग्रीर स्टेट्स में हुए तो वहां मे श्रावाज श्राई कि पंजाब में क्यों नहीं किया जा रहा है। लेकिन साथ ही साथ वहां कुछ ऐसी घटनाएं हुई, कुछ वाकयात हुए जिनसे लोगों में एक सेंस श्राफ़ इनसैक्युरिटी पैदा हुई । वह कहते हैं कि ग्रातंकवादी माहौल खराब करते हैं। तो हमारी तरफ़ से जो यह 10 मई तक का वक्त था, प्राइम मिनिस्टर ने भी इस बात का ऐलान किया कि हमारी ख्वाहिश है कि पंजाब में 6 महीने के अदर चुनाव हो जाएं। लेकिन तजुर्वा यह है कि पंजाब के लोगों का विश्वास हासिल किए बगैर यह नहीं हो सकता । पंजाब के हालात ऐसे हैं। लेकिन यह नहीं होना चाहिये कि अतंकवादी कोई शेड्यूल बनायें, वे चाहे ऐसे हालात पैदा करें, फ़िर हम छः महीने के बाद कहें उनकी पोलिसी यही है। लेकिन जैसे कुछ हाथियों ने कह दिया पंजाब में फ़ोर्सेज हैं, नेशनल फोर्सेज हैं, तमाम पार्टियों को मिलकर ऐसा माहौल बनाने की जहरत है। यह जो मान के बारे में बताया जाता है कि उनकी पार्टी को उसके दल को 31 पर्सेंट के करोब वोट मिले, उसके बाद कांग्रेस को मिले, उसके बाद दूसरी पार्टियों को मिले हैं, ऐसी बात नहीं है । वहां तमाम पार्टियों के साथ बात करके चुनाव का एक एक्शन प्लान, मैं नहीं समझता हूं कि एक्शन प्लान से क्या मक*ः*द है मेरे साथियन का । एक एक्शन प्लान जो पुरानी सरकार ने शुरु किया ब्रातंकवादियों की हरकत को रोकने के लिये उसका बहुत बार हमने यहां जिकर किया । दसरा वह पोलिटिकली क्या एकशन प्लान है, पोलिटिव ली लोगों में माहोल बनाने की जरुरत है। जैसे मैं बटाला के मामले में यह कहूं कि बहुत सारी कोशिश की गयी, सबसे बड़ी कोशिश यह हो रहे। है इस वक्त हिन्दू ग्रौर सिख में जो भाईचारे की भावना है उसको नफ़रत के माहौल में पैदा किया जा रहा है, तो वहां पोलिटिकली एक्टोविटीज हर पार्टी की शुरु होनी चाहिए । 13 अप्रैल को जलियां वाला बाग में तमाम पार्टीज की तरफ़ से एक बहुत बड़ा फ़ंक्शन हो रहा है जिसमें प्राइमिनिस्टर ग्रीर दूसरे **अपोजिशन के नेता उसमें सिरकत करेंगे**। लोगों के पास जाये बगैर कोई रास्ता नहीं। मैं भ्रॉनोरेबिल मेम्बरान को इस बात का यकीन दिलाता हुं कि हमारी ख्वाहिश है कि अगले आने वाले छ: महीने में चुनाव हो जायें ग्रौर हम कोशिश करेंगे।... (व्यवधान) हम यह कहते हैं कि हमारी यह ख्वाहिश है, हमारा डिटरिमनेशन है, हमारा इरादा है ग्रौर यह वायदा है कि श्री मृक्ती मोहम्मद सर्दी

श्रमले 6 महीने में चुनाव ही जायें ग्रीर हम वहां के पोलिटिकल पार्टीज के साथ मिल करके उनसे यह गुजारिण करेंगे, उनसे यह रिक्वेस्ट करेंगे कि वे कोम्रापरेट करके ऐसा महीं ल बनाने में हमारी सदद करें... (व्यवधान) इसलियें हम यकीन दिलाते हैं कि हम इलेक्शन का शैंड्यूल यह इलेक्शन किस्म का शैंड्यूल नहीं बल्कि सभी पार्टीज के साथ मिलकर हम एक प्रोग्राम बनायेंगे, शैंड्यूल बनायेंगे उस वक्त के सन्दर-अन्दर हम पंजाब में चुनाब करायेंगे, हमें इस बात का यकीन है।

MR. CHAIRMAN: I shall now put the Motion of Shri Ahluwalia for reference of the Bill to a Select Committee of the House to vote. The question is:

"That the Bill further to amend the Constitution of India, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:

- 1. Shri Ram Jethmalani
- 2. Sardar Jagjit Singh Aurora
- 3. Shri Subramanian Swamy
- 4. Shrimati Amrita Pritam
- 5. Shri Ram Awadhesh Singh

with instructions to report by the end of the current Session of the Rajya' Sabha."

The motion was negatived.

MR. CHAIRMAN: I shall now put the Motion for the consideration of the Bill to vote. The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR CHAIRMAN:

Ayes...207 Noes...1

Agarwal, Shri Lakkhiram Agarwal, Shri Ramdas Ahluwaila, Shri S. S.

Alia Kumari

Amin. Shri Mohammed Amla, Shri Tirath Ram Amrita Pritam, Shrimati Antony Shri A. K. Ashwani Kumar, Shri Baby, Shri M. A. Bagrodia Shri Santosh Balanandan, Shri E. Balaram, Shri N. E. Balu, Shri T. R. Barongpa, Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi, Shri Beniwal, Shrimati Vidya Bhandare Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt Shri Jitendrabhai Labhshanker Bhattacharjee, Prof. Sourendra Birla, Shri Krishna Kurnar Biswas Shri Debabrata Buragohain, Shri Bhadreswar Chakravarty, Shrimati Bijoya Chatterjee Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib Chaudhary Harmohan Singh Chavan, Shri S. B. Chowdhary, Ram Sewak Chowdhry Hari Singh Chowdhury, Shrimati Renuka Das, Sri Basant Kumar Das, Shrimati Mira Das Gupta Shri Gurudas Dave, Shri Anantray Devshanker Deepak, Shri Krishan Kumar Desai Shri Jagesh Dhawan, Shri Rajendra Kumar Faguni Ram Dr. Fernandes, Shri John F. Fotedar, Shri Makhan Lal

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Gaj Singh Shri Gandhi, Shri Raj Mohan Ganesan, Shri R. alias Misa R. Genesan Gaususab, Shri Sanadi Imamsab Gautam, Shri Anand Prakash Gautam, Shri Sangh Priya Ghosh, Shri Dipen Ghufran Azam Shri Gopalan, Shri R. T. Gopalsamy Shri V.

Goswami, Shri Dinesh

Goswami, Shri Ramnarayan Gurupadaswamy, Shri M. S. Hanumanthappa, Shri H. Hariprasad, Shri B. K. Hashmi, Shri Shamim Hasim, Shri M. M. Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao Jain, Dr. Jinendra Kumar

Jaiswal Shri Anant Ram Javali, Shri J. P.

Jogi, Shri Ajit P. K. Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate Dr. Bapu Kalmadi, Shri Suresh

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kenia Kumari Chandrika Premji

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun Kumari Sayeeda

Kiruttinan, Shri Pasumpon Tha.

Kore, Shri Prabhakar B.

Krishnan, Shri G. Y.

Kunjachen, Shri P. K.

Kuthiravattom, Shri Thomas

Lather, Shri Mohinder Singh

Ledger, Shri David

Lotha, Shri Khyomo

Madhavan, Shri S.

Mahajan, Shri Pramod

Mahendra Presed, Shri

Maheswarappa, Shri K. G. Maheshwari, Shrimati Sarala

Malaviya Shri Radhakishan

Malaviya Shri Satya Prakash

Maran, Shri Murasoli

Masodkar Shri Bhaskar Annaji

Mathur, Shri Jagdish Prasad

Md. Salim, Shri

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Menon Prof. M. G. K.

Mishra, Shri Chaturanan

Mishra, Shri Shiv Pratap

Mittal, Shri Sat Paul Mohammad Afzal, Shri

Mohanty, Shri Sarada Mohapatra, Shri Basudeb

Morarka, Shri Kamal

Mukherjee, Shri Samar

Naik, Shri G. Swamy

Naik, Shri R. S.

Nallasivan, Shri A.

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Obaidulla, Shri

Pachouri, Shri Suresh

Padmanabham, Shri Mentay Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Paswan, Shri Kameshwar

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Suryakanta

Jayawantrao

Patil Shri Vishwasrao Ramrao

Poddar, Dr. R. K. ..

Pragada, Shri Kotaiah

Puglia Shri Naresh C.

Rafique Alam, Shri

Rahman, Shri Mohd, Khaleelur

Solanki, Shri Gopalsinh. G.

Rai, Shri Ratna Bahadur Raja Ramanna Dr. Raju, Shri J. S. Ramachandran, Shri S. K. T. Ramamurthy, Shri Thindivanam K. Rao Shri Gopala Rao Rao, Shri Moturu Hanumantha Ratan Kumari, Shrimati Rathwa, Shri Ramsinh Ravi Shankar, Pt. Razi, Shri Syed Sibtev Reddy Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulasi Reddy Shri S Jaipal Reddy, Shri T. Chandrasekhar Sahay, Shri Dayanand Sahu Shri Rajni Ranjan Sahu Shri Santosh Kumar Saikia, Dr. Nagen Salaria, Shri Shabbir Ahmad Salve, Shri N. K. P. Samantaray, Shri Pravat Kumar Saqhy, Shri T. A. Mohammed Sarang, Shri Kailash Narain Satya Bahin, Shrimati Sen, Shri Ashis Sen, Shri Sukomal Shah, Shri Viren J. Sharma Shri Chandan Sharma, Shri Krishan Lal Sharma, Shri Satish Kumar Shiv Prasad, Shri Shiv Shanker, Shri P. Siddiqui Shri Abdul Samad Sikander Bakht, Shri Singh, Shri Digvijay Singh Singh, Shrimati Pratibha Singh, Shri Ram Awadhesh Singh, Dr. Rudra Pratap Singh Shri Shankar Dayal Singh, Shri Surender Singh, Shri Vishvjit P. Sinha, Shri Yashwant Sivaji, Dr. Yelamanchili

Solanki, Shri Madhavsinh Som Pal, Shri Sreedharan, Shri Arangil Swaminathan, Shri G. Swaraj, Shrimati Sushma Talari Manohar Shri Tariang, Shri; Jerlie E. Thakur, Prof. Chandresh P. Thakur Shri Rameshwar Thakur, Shri Surendra Singh Tharadevi, Shrimati D. K. Tiria, Kumari Sushila Topden, Shri Karma Trivedi Shri Dineshbhai Tyagi, Shri Shanti Upendra Shri Parvathaneni Vajpayee, Shri Atal Bihari Veerappan, Shri K. K. Venkatraman, Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vincent, Shri M. Yadav Shri Balram Singh Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh Yadav Shri Ranjan Prasad

NOES—1 Aurora, Sardar Jagjit Singh

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill. There are three amendments on clause 2.

Clause 2 (Amendment of article 356)

SHRI S. S. AHLUWALIA: I move:

That at page 1, after line 12, the following proviso be inserted, name-

"Provided further that the process of elections to the Assembly shall be so commenced that the new Assembly is formed and popular Government in Punjab installed before the expiry of the said period of three years six months".

The question was proposed

श्री सुरेन्द्रजीत सिंह ग्रहतुवालिया ! महोदय, नेशनल फंट गवर्नमेंट ऋपने सवा सौ दिन के बीच में सिल्वर जुबली, गोल्डन ज्बली, प्लाटीनम ज्बली श्रौर डायमंड ज्बली मना कर न्युक्लियर जबली की तरफ़ जा रही है। ग्रंब इस न्युक्तियर जुबली में हमारा जो एक्स-पोरियोंस हुन्रा है कि पंजाब स्रौर कश्मीर में ला एंड ऋार्डर का प्रोब्लम बढ़ता चला जा रहा है ग्रौर लोग किडनेग कर कर के मारे जा रहे हैं, उनकी लाशों का पता भी नहीं लग रहा है। तो मेरा यह फ़र्ज़ बनता था कि मैं सरकार से **त्र्रत्येध करूं कि कांस्टीट्यूशन त्रमेंडमेंट** बिल में कम से कम यह इलेक्शन मेन-डेटरी बनाएं क्योंकि इनकी कथनी ग्रौर करनी में बड़ा फ़र्क है। राजा विश्वनाथ प्रताप सिंह जो कहते हैं वह करते नहीं हैं ग्रौर जो करते हैं वह सहते कभी नहीं हैं। उन्होंने कहा कि मैं कांग्रेस का झण्डा कभी नहीं छोडूंगा, छोड़ कर चले गये। उन्होंने कहा मैं प्रधानमन्त्री नहीं बनुंगा, वने (व्यवधान) इसीलिए पंजाब के लोग यह समझते हैं कि जो कुछ यह कह रहे हैं, यह करेंगे नहीं । (व्यवधान) स्रभी नये नये ग्राए हैं, एक महीना भर लगेगा सीखने में। मेरा इस ग्रमेंडमेंट को मव करने का मकसद यह था कि होम मिनिस्टर ग्रौर प्रधानमन्त्री यह केटेगरीकली पूरे देश को बताएं कि वह पंजाब में जनतान्त्रिक सिस्टम को रिस्टोर करेंगे (ध्यवधान)

Upendra, you will get your chance. Why are you in a hurry? मभापति जी, जिस तरह से यह अभी हड़बड़ाए हुए हैं उसी तरह फ़िर इस मदन में स्राएंगे स्रौर कहेंगे 6 महीने के

लिए ग्रौर चिरोरियां करें। मैं ग्रापके भाध्यम से सरकार से फिर गुजारिश करता हं कि जो कहा है वह पूरा करें। उसके लिए जो भी एक्शन प्लान जैसे कि गृह भन्त्री महोदय ने कहा,मुझे एक्शन प्लान का समझ नहीं श्राया, एक्शन प्लान का सब से पहला कदम उठाइंगे कि पंजाब की अनता चाहे हिन्दू हों, सिख हो, किश्चियन हों, मसलमान हो, उनके दिल और दिमाग में यह भावना श्रौर विश्वास जागे कि सरकार जो कह रही है, वह करेगी। यह पहले जगाइगे उसके बाद वहां इलेक्शन करने का बंदो-बस्त करें जैसा कि चतुरानन मिश्रा जी ने कहा कि ग्राप मोबाइल पोलिंग बथ लाइये ग्रगर ग्रापको वहां पर डर है ग्रौर मैं जानता हूं सभापति महोदय कि वहां पर रिगिंग का डर नहीं है, डर सरकार को है कि सरकार की पार्टो के लिए वहां पर कन्जे नियर एटमोस्फ़ियर नहीं है। मैं श्रापके माध्यम से सरकार से गुजारिश करता हूं कि ग्रभी ग्रभी जो उन्होंने फ्राक्वासन दिया है उसका पूरी तरह से पालन वरें भ्रौर यह विश्वास रखते हूए मैं अपनी अमेंडमेंट को विदड़ा करता है।

श्री सन्तोष बागड़ोदिया (राजस्यान) । मेरा भी अमेंडमेंट है। एक मिनट मुझे भी मौका दीजिए। मैंने 🖁 इंडिपेंडेंटली अमेंडमेंट दिया है। खाली एक से ज्यादा नहीं लंगा।

मैं केवल यह बोलना चाहता हूं कि सरकार को शर्म तो हैं नहीं। सारे हिंद्स्तान में कृकम्यूनल फ़ाइट्स बढ़ रहे हैं, सब तरफ कम्यूनल फाइट्स हो रहे हैं चाहे आप गुजरात में जाइये, चाहे स्नासाम में जाइंगे, चाहे श्राप बिहार में जाइंग्रे या काश्मीर में जाइये। मेरा कहना यह है कि सरकार न जाये, न जाये कम से कम शर्म करके हमारे जो मंत्री महोदय हैं वे तो बोलें। एक रेल का एक्सीडेंट हम्रा था, मंत्री चले गये ग्रौर यहां इतने लोग मर रहे हैं, आज आसाम में एक इंडीस्ट्रियलिस्ट की मौत हो गयी, कल काश्मीर में हो गयी इसलिए मै अनुरोध करता हं कि ये चले जार्ये।

[श्री सन्तोश बागडोदिया]

The amendment (No. 1) was, by leave, withdrawn,

MR. CHAIRMAN: Shri Subramanian Swamy...Not here. Prof. Chandresh P. Thakur.

PROF. CHANDRESH P. THAKUR (Bihar): Sir, I move:

"That at page 1, after line 12, the following proviso be inserted, namely:—

'Provided further that the electoral process shall be so earnestly and fairly started and completed that a popularly and freely electted Government is formed before the end of the extended period of President's Rule in the State'.'

The question was proposed.

PROF. CHANDRESH P. THAKUR: Sir, I seek your protection of my right to speak. This is a separate amendment and not a part of Mr. Ahluwalia's amendment.

Mr. Chairman, we are all concerned about Punjab but, more than we are concerned about stability of the democratic institutions and democratic processes in the country, are here as products of the democratic process and democratic institutions. We love to be democrats and would like to see India to be a viable democracy. But, Sir, over years we have found that several sources of attack have been mounted on democratic processes, and Punjab is a classic case. It seems that the capacity of the Government to govern is impaired today and, in amendment I have suggested rather than simply saying that you promise to have election after months, there should be definite evidence of earnestness and fairness of such steps which will set the process of calling the election and setting up an elected Government in Punjab.

Particularly, Sir, evidences have been gathered from all over the country and in some States, more particularly, that there are many ways to impair the democratic processes. Electoral rolls are rigged. I would like to get an assurance from the honourable Minister that in Punjab the electoral rolls will be fully complete, that no person, willingly interested and capable, finds his name missing on the electoral roll. Secondly, Mr. Chairman, the effectiveness of the civil administration is a precondition for a fair and free election.

MR. CHAIRMAN: Are you pressing your amendment or not? That's all.

PROF. CHANDRESH P. THAKUR: I am pressing my amendment. Let me make my point, Sir.

MR. CHAIRMAN: But don't speak for long. You promised, and now you stick to your promise, please.

PROF. CHANDRESH P. THAKUR: In order for the Government to fulfil its promise, it will have to ensure that the civil administration is in position and functioning effectively—as doubts have been raised with regard to the efficacy of the civil administration.

Thirdly, Sir, with regard to the social process, people are really confused people, are terrorized, and they are able to un'less gather courage and interact politically for purposes of electioneering and subsequently to exercise their vote. election will not be fair and complete.

Mr. Chairman...

MR. CHAIRMAN: You have moved your amendment—that's all.

PROF. CHANDRESH P. THAKUR: I seek your protection, Sir. ... (Interruptions) ...

Mr. Chairman, I am seeking the protection from the Chair against the person who is occupying it.

Sir, it is important that the civil and police administration should be manned by capable, impartial and fearless people, but doubts have been raised with regard to all these. Unless these pre-conditions are met, it

is very difficult to have democratic process.

Mr. Chairman, last point, doubts have been raised with regard to the capability of the Election Commission. We have found that the election has been costly and time-consuming with questionable result. Is there a guarantee that the Election Commission will be reconstituted and rejuvenated to give us a fair, relatively cheap and early election in Punjab?

The last point—I had said "last" earlier, but this is the last—Mr. Chairman, you will agree/you are a great democrat and you are the custodian of the democratic institution.....

MR. CHAIRMAN: I am nothing. You please finish. (Interruptions)

PROF. CHANDRESH P. THAKUR: You will agree that one of the cardinal principles of democracy is that no Government should run away from the forces of opposition to democracy. So, my submission to the hon. Government through you would be: please gather courage, go to the field and catch the forces of opposition to democracy by their horns. May be the chances are that you will come out successfully rather than when you are trying to run away.

Thank you.

MR. CHAIRMAN: You have moved your amendment. Are you pressing it?

PROF. CHANDRESH P. THAKUR: I assume that the hon. Minister will consider these submissions, and in view of that I would like to willidraw my amendment.

The Amendment (No. 3) was by, leave, withdrawn

MR. CHAIRMAN: I shall now put clause 2 to vote. The question is:

"That clause 2 stand part of the Bill."

 T_{he} House divided.

MR. CHAIRMAN Ayes.. 207 Noes.. 1

AYES : 207

Agarwal Shri Lakkhiram Agarwal, Shri Ramdas Ahluwalia, Shri S. S. Alia, Kumari Amin, Shri Mohammed Amla, Shri Tirath Ram Amrita Pritam, Shrimati Antony, Shri A. K. Ashwani kumar, Shri Baby, Shri M. A. Bagrodia, Shri Santosh Balanandan, Shri E. Balaram, Shri N. E. Balu, Shri T. R. Barongpa, Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi, Shri Beniwal, Shrimati Vidya Bhandare Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt Shri Jitendrabhai Labhshanker Bhattacharjee, Pro Sourendra Birla Shri Krishna Kumar Biswas, Shri Debabrata Buragohain Shri Bhadreswar Chakravary, Shrimati Bijoya Chatterjee, Prof. (Mrs.) Asima Chaturvedi Shri Bhuvnesh Chaudhuri, Shri Tridib Chaudhary, Harmohan Singh Chavan, Shri S. B. Chowdhary, Ram Sewak Chowdhry, Havi Singh

Chowdhury, Shrimati Renuka

Das, Shri Basant Kumar Das, Shrimati Mira

Das Gupta, Shri Gurudas

Dave Shri Anantray Devshanker Deepak, Shri Krishan Kumar Desai Shri Jagesh Dhawan, Shri Rajendra Kumar Faguni Ram, Dr. Fernandes, Shri Jona F. Fotedar, Shri Makhan Lat Gaj Singh, Shri Gandhi, Shri Ra, Mohan Ganesan, Shri R. alias Misa R Ganesan Gaususab, Shri Sanadı Imamsab Gautam, Shri Anand Prakash Gautam, Shri Sangh Priya Ghosh, Shri Dipen Ghufran Azam, Shri Gopalan, Shri R. T. Gopalsamy, Shri V. Goswami, Shri Dinesh Goswami, Shri Ramnarayan Gurupadaswamy, Shri M. S. Hanumanthappa Shri H. Hariprasad, Shri B. K. Hashmi, Shri Shamim Hasim, Shri M. M. Jacob, Shri M. M. Jadhav Shri Vithalrao Madhavrao Jain, Dr. Jinendra Kumar Jaiswal, Shri Anant Ram Javali, Shri J. P.

Jogi, Shri Ajit P. K. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalmadi, Shri Suresh Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kenia, Kumari Chandrika Premji
Kesri, Shri Sitaram
Khan, Dr. Abrar Ahmed
Khaparde, Miss Saroj
Khatun, Kumari Sayeeda
Kiruttinan, Shri Pasumpon Tha.
Kore, Shri Prabhakar B.
Krishnan, Shri G. Y.
Kunjachen, Shri P. K.
Kuthiravattom, Shri Thomas

Lather, Shri Mohinder Singh Ledger Shri David Lotha, Shri Khyomo Madhavan, Shri S. Mahajan Shri Pramod Mahendra Prasad, Shri Maheswarappa, Shri K. G. Maheshwari, Shrimati Sarala Malaviya, Shri Radhakishan Malaviya Shri Satya Prakash Maran, Shri Murasoli Masodkar Shri Bhaskar Annaji Mathur, Shri Jagdish Prasad Md. Salim, Shri Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Menon Prof. M. G. K. Mishra, Shri Chaturanan Mishra, Shri Shiv Pratap Mittal Shri Sat Paul Mohammad Afzal, Shri Mohanty Shri Sarada Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee Shri Samar Naik, Shri G. Swamy Naik, Shri R. S. Nallasivan, Shri A. Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Obaidulla, Shri Pachouri, Shri Suresh Padmanabham, Shri Mentay Pande Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panwar, Shri B. L. Parmar, Shri Rajubhai A Paswan, Shri Kameshwar Patel, Shri Chhotubhai Patel, Shri Vithalbhai M. Patil, Shrimati Suryakanta Jayawant Patil Shri Vishwasrao Ramrao

Poddar, Dr. R. K. Pragada, Shri Kotaiah Puglia, Shri Naresh C. Rafique Alam, Shri Rahman, Shri Mohd, Khaleelur Rai Shri Ratna Bahadur Raja Ramanna, Dr. Raju, Shri J. S. Ramachandran Shri S. K. T. Ramamurthy, Shri Thindivanam K. Rao Shri Gopala Rao Rao Shri Moturu Hanumantha Ratan Kumari, Shrimati Rathwa, Shri Ramsinh Ravi Shankar Pt. Razi, Shri Syed Sibtey Reddy, Dr. G. Vijaya Mohan Reddy Dr. Narreddy Thulasi Reddy, Shri S. Jaipal Reddy, Shri T. Chandrasekhar Sahay Shri Dayanand Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Dr. Nagen Salaria, Shri Shabbir Ahmad Salve, Shri N. K. P. Samantaray, Shri Pravat Kumar Saqhy, Shri T. A. Mohammed Sarang, Shri Kailash Narain Satya Bahin, Shrimati Sen Shri Ashis Sen, Shri Sukomal Shah, Shri Viren J. Sharma Shri Chandan Sharma, Shri Krishan Lal Sharma, Shri Satish Kumar Shiv Prasad, Shri Shiv Shanker, Shri P. Siddiqui, Shri Abdul Samad Sikander Bakht, Shri Singh, Shri Digvijay Singh Singh, Shrimati Pratibha Singh, Shri Ram Awadhesh

Singh, Dr. Rudra Pratap

Singh Shri Shankar Dayal Singh, Shri Surender Singh, Shri Vishvjit P. Sinha, Shri Yashwant Sivaji, Dr. Yelamanchili Solanki, Shri Gopalsinh. G. Solanki, Shri Madhavsinh Som Pal, Shri Sreedharan, Shri Arangil Swaminathan, Shri G. Swaraj, Shrimati Sushma Talari Manohar Shri Tariang, Shri Jerlie E. Thakur Prof. Chandresh P. Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Tharadevi, Shrimati D. K. Tiria, Kumari Sushila Topden, Shri Karma Trivedi, Shri Dineshbhai Tyagi, Shri Shanti Upendra Shri Parvathaneni Vajpayee, Shri Atal Bihari Veerappan, Shri K. K. Venkatraman, Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vincent Shri M. Yadav, Shri Balram Singh Yadav, Shri Ish Dutt Yadav Shri Ram Naresh Yadav, Shri Ranjan Prasad

NOTES-1

Aurora, Sardar Jagjit Singh

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

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MR. CHAIRMAN: We shall take up clause 1, the Enacting Formula and the Title The question is:

That Clause 1, the Enacting Formula and the Title stand part of the Bill.

The House divided

MR. CHAIRMAN:

Aves 207

Noes 1

AYES--207

Agarwal, Shri Lakkhiram

Agarwal Shri Ramdas

Ahluwalia, Shri S. S.

Alia, Kumari

Amin Shri Mohammed

Amla, Shri Tirath Ram

Amrita Pritam, Shrimati

Antony Shri A. K.

Ashwani Kumar, Shri

Baby, Shri M. A.

Bagrodia, Shri Santosh

Balanandan, Shri E.

Balaram, Shri N. E.

Balu, Shri T. R.

Barongpa, Shri Sushil

Basumatary, Shri Amritlal

Basu Ray, Shri Sunil

Bekal Utsahi, Shri

Beniwal, Shrimati Vidya

Bhandar, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt Shri Jitendrabhai Labh-

shanker

Bhattacharjee, Prof. Sourendra

Birla, Shri Krishna Kumar

Biswas Shri Debabrata

Buragohain, Shri Bhadreswar

Chakravarty, Shrimati Bijoya

Chatterjee Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chaudhuri, Shri Tridib

Chaudhary Harmohan Singh

Chavan, Shri S. B.

Chowdhary, Ram Sewak Chowdhary, Hari Singh

Chowdhury, Shrimati Renuka

Das, Shri Basant Kumar

Das Shrimati Mira

Das Gupta, Shri Gurudas

Dave, Shri Anantray Devshanker

Deepak Shri Krishan Kumar

Desai, Shri Jagesh

Dhawan, Shri Rajendra Kumar

Faguni Ram. Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lal

Gaj Singh, Shri

Gandhi, Shri Raj Mohan

Ganesan, Shri R. alias Misa R. Ganesan

Gaususab, Shri Sanadi Imamsab

Gautam, Shri Anand Prakash

Gautam, Shri Sangh Priya

Ghosh, Shri Dipen

Ghufran Azam, Shri

Gopalan, Shri R. T.

Gopalsamy, Shri V.

Goswami, Shri Dinesh

Goswami, Shri Ramnarayan

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Hariprasad, Shri B. K.

Hashmi Shri Shamim

Hasim, Shri M. M.

Jacob, Shri M. M.

Jadhav Shri Vithalrao Madhavrao

Jain, Dr. Jinendra Kumar

Jaiswal, Shri Anant Ram

Javali, Shri J. P.

Jogi, Shri Ajit P. K.

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalmadi Shri Suresh

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kenia, Kumari Chandrika Premji

Kesri, Shri Sitaram Khan, Dr. Abrar Ahmed Khaparde Miss Saroj Khatun, Kumari Saveeda Kiruttinan, Shri Pasumpon Tha. Kore Shri Prabhakar B.

Krishnan, Shri G. Y

Kunjachen, Shri P. K.

Kuthiravattom Shri Thomas Lather, Shri Mohinder Singh

Ledger, Shri Devid

Lotha Shri Khyomo

Madhavan, Shri S. Mahajan, Shri Pramod

Mahendra Prasad Shri

Maheswarappa, Shri K G.

Maheshwari, Shrimati Sarala Malaviya Shri Radhakishan

Malaviva, Shri Satva Prakash

Maran, Shri Murasoli

Masodkar Shri Bhaskar Annaji Mathur, Shri Jagdish Prasad

Md. Salim, Shri

Meena Shri Dhuleshwar

Mehta, Shri Chimanbhai

Menon, Prof. M. G. K.

Mishra Shri Chaturanan

Mishra Shri Shiv Pratap Mittal, Shri Sat Paul

Mohammad Afzal Shri

Mohanty, Shri Sarada

Mohapatra, Shri Basudeb

Morarka Shri Kamal

Mukherjee, Shri Samar Naik, Shri G. Swamy

Naik Shri R S.

Nallasivan, Shri A.

Narayanasamy, Shri V.

Natarajan Shrimati Jayanthi

Obaidulla, Shri

Pachouri, Shri Suresh

Padmanabham Shri Mentay

Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Pandey Dr. Ratnakar

Panwar, Shri B L.

Parmar, Shri Rajubhai A

Paswan Shri Kameshwar

Patel, Shri Chhotubhai

Patel. Shri Vithalbhai M.

Patil Shrimati Suryakanta Javawantrao

Patil, Shri Vishwasrao Ramrao

Poddar, Dr. R K.

Pragada Shri Kotaiah

Puglia, Shri Naresh C.

Rafique Alam, Shri

Rahman Shri Mohd, Khaleelur Rai, Shri Ratna Bahadur

Raja Ramanna, Dr

Raju Shri J. S.

Ramachandran, Shri S. K. T.

Ramamurthy, Shri Thindivanam K.

Rao Shri Gopala Rao

Rao, Shri Moturu Hanumantha

Ratan Kumari, Shrimati

Rathwa Shri Ramsinh

Ravi Shankar, Pt.

Razi, Shri Syed Sibtev

Reddy Dr G. Vijaya Mohan

Reddy, Dr. Narreddy Thulasi

Reddy, Shri S. Jaipal

Reddy, Shri T. Chandrasekhar

Sahay, Shri Dayanand

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia Dr. Nagen

Salaria, Shri Shabbir Ahmad

Salve, Shri N. K. P.

Samantaray, Shri Pravant Kumar

Saghy, Shri T. A. Mohammed

Sarang, Shri Kailash Narain

Satya Bahin, Shrimati

Sen. Shri Ashis

Sen, Shri Sukomal

Shah Shri Viren J.

Sharma, Shri Chandan

Sharma, Shri Krishan Lal

Sharma, Shri Satish Kumar Shiv Prasad, Shri Shiv Shanker, Shri P. Siddiqui, Shri Abdul Samad Sikandar Bakht, Shri Singh, Shri Digvijay Singh Singh, Shrimati Pratibha Singh, Shri Ram Awadhesh Singh Dr. Rudra Pratap Singh, Shri Shankar Dayal Singh, Shri Surendar Singh, Shri Vishvjit P.

Sinha Shri Yashwant Sivaji, Dr. Yelamanchili Solanki, Shri Gopalsinh G. Solanki Shri Madhavsinh Som Pal, Shri Sreedharan, Shri Arangil Swaminathan Shri G. Swaraj Shrimati Sushma Talari Manohar, Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Tharadevi Shrimati D. K. Tiria, Kumari Sushila Topden, Shri Karma Trivedi, Shri Dineshbhai Tyagi, Shri Shanti Upendra, Shri Parvathaneni Vajpayee, Shri Atal Bihari Veerappan, Shri K. K. Venkatraman Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vincent Shri M. Yadav, Shri Balram Singh

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh Yadav, Shri Ranjan Prasad

NOES-1

Aurora, Sardar Jagjit Singh

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF HOME AF. FAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The House divided.

MR. CHAIRMAN: Ayes 207

Noes

.... 1

AYES-207

Agarwal, Shri Lakkhiram Agarwal, Shri Ramdas Ahluwalia, Shri S. S. Alia, Kumari Amin, Shri Mohammed Amla, Shri Tirath Ram Amrita Pritam, Shrimati Antony, Shri A. K. Ashwani Kumar, Shri Baby, Shri M. A. Bagrodia Shri Santosh Balanandan, Shri E. Balaram, Shri N. E. Balu, Shri T. R. Barongpa Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi Shri Beniwal, Shrimati Vidya Bhandare, Shri Murlidhar Chandra Bhardwaj, Shri Hansraj Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker Bhattacharjee Prof. Sourendra Birla, Shri Krishna Kumar Biswas, Shri Debabrata

Buragohain, Shri Bhadreswar Chakravarty, Shrimati Bijoya

Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh

Chaturvedi, Shri Bhuvnesh Chaudhuri, Shri Tridib

Chaudhary, Harmohan Singh

Chavan, Shri S. B.

Chowdhary Ram Sewak

Chowdhary, Hari Singh

Chowdhury, Shrimati Renuka

Das, Shri Basant Kumar

Das, Shrimati Mira

Das Gupta, Shri Gurudas

Dave Shri, Anantray Devshanker

Deepak, Shri Krishan Kumar

Desai, Shri Jagesh

Dhawan, Shri Rajendra Kumar

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lal

Gaj Singh, Shri

Gandhi, Shri Raj Mohan

Ganesan, Shri R. alias Misa R. Ganesan

Gaususab, Shri Sanadi Imamsab

Gautam, Shri Anand Prakash

Gautam, Shri Sangh Priya

Ghosh, Shri Dipen

Ghufran Azam, Shri

Gopalan, Shri R T.

Gopalsamy, Shri V.

Goswami, Shri Dinesh

Goswami, Shri Ramnarayan

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Hariprasad, Shri B. K.

Hashmi, Shri Shamim

Hasim, Shri M. M.

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Dr. Jinendra Kumar Jaiswal, Shri Anant Ram

Javali, Shri J. P.

Jogi, Shri Ajit P. K.

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr., Bapu

Kalmadi, Shri Suresh

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kenia, Kumari Chandrika Premji

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

Kiruttinan, Shri Pasumpon Tha.

Kore, Shri Prabhakar B.

Krishnan, Shri G. Y.

Kunjachen, Shri P. K.

Kuthiravattom, Shri Thomas

Lather, Shri Mohinder Singh

Ledger, Shri David

Lotha, Shri Khyomo

Madhavan, Shri S.

Mahajan, Shri Pramod

Mahendra Prasad, Shri

Maheswarappa, Shri K. G.

Maheshwari, Shrimati Sarala

Malaviya Shri Radhakishan

Malaviya, Shri Satya Prakash

Maran, Shri Murasoli

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Jagdish Prasad

Md. Salim, Shri

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Menon, Prof. M. G. K.

Mishra, Shri Chaturanan Mishra, Shri Shiv Pratap

Mittal, Shri Sat Paul

Mohammad Afzal Shri

Mohanty, Shri Sarada

Mohapatra, Shri Basudeb

Constitution

Morarka, Shri Kamal

Mukherjee, Shri Samar

Naik, Shri G. Swamy

Naik, Shri R. S.

Nallasivan, Shri A.

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Obaidulla, Shri

Pachouri, Shri Suresh

Padmanabham Shri Mentav

Pande, Shri Bishambhar Nath

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Paswan, Shri Kameshwar

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Suryakanta Jayawant-

rao

Patil. Shri Vishwasrao Ramrao

Poddar, Dr. R. K.

Pragada, Shri Kotaiah

Puglia Shri Naresh C.

Rafique Alam, Shri

Rahman, Shri Mohd, Khaleelur

Rai, Shri Ratna Bahadur

Raja Ramanna, Dr.

Raju, Shri J. S.

Ramachandran, Shri S. K. T

Ramamurthy Shri Thindivanam K.

Rao, Shri Gopala Rao

Rao, Shri Moturu Hanumantha

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ravi Shankar, Pt.

Razi Shri Syed Sibtev

Reddy, Dr. G. Vijaya Mohan

Reddy, Dr. Narreddy Thulasi

Reddy Shri S. Jaipal

Reddy, Shri T. Chandrasekhar

Sahay, Shri Dayanand

Sahu Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salaria, Shri Shabbir Ahmad

Salve, Shri N. K. P.

Samantaray, Shri Pravat Kumar

Saqhy, Shri T. A. Mohammad

Sarang, Shri Kailash Narain

Satya Bahin, Shrimati

Sen, Shri Ashis

Sen, Shri Sukomal

Shah, Shri Viren J.

Sharma, Shri Chandan

Sharma, Shri Krishan Lal

Sharma, Shri Satish Kumar

Shiv Prasad, Shri

Shiv Shanker, Shri P.

Siddiqui, Shri Abdul Samad

Sikander Bakht, Shri

Singh, Shri Digvijay Singh

Singh, Shrimati Pratibha

Singh, Shri Ram Awadhesh

Singh, Dr. Rudra Pratap

Singh, Shri Shankar Dayal

Singh, Shri Surender

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sivaji Dr. Yelamanchili

Solanki, Shri Gopalsinh G.

Solanki, Shri Madhavsinh

Som Pal Shri

Sreedharan, Shri Arangil

Swaminathan, Shri G.

Swaraj Shrimati Sushma

Talari Manohar, Shri

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Tharadevi Shrimati D. K.

Tiria, Kumari Sushila

Topden, Shri Karma

Trivedi, Shri Dineshbhai

110 APR 19901

Tyagi, Shri Shanti Upendra, Shri Parvathaneni Vajpayee Shri Atal Bihari Veerappan, Shri K. K. Venkataraman, Shri Tindiyanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vincent, Shri M. Yaday Shri Balram Singh Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh Yadav Shri Ranjan Prasad

Noes-1

85

Aurora, Sardar Jagjit Singh

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR CHAIRMAN: Now the House stands adjourned for lunch and will meet at 3 PM

The House then adjourned for lunch at fiftyeight minutes past one of the clock.

The House adjourned for lunch at fiftyeight minutes past one of the clock

3.00 P.M.

The House reassembled after lunch at three minutes past three of the clock, The Vice-Chairman (Dr. R. K. Poddar) in the Chair.

THE VICE-CHAIRMAN (DR. R. K. PODDAR): We will now take up Special Mentions.

SPECIAL MENTIONS Need to establish a Central University in Honour of Dr. B. R. Ambedkar.

कुमारी सरोज खापर्डे (महाराष्ट्र) : माननीय उपसभाष्यक्ष जी, मैं श्रापके माध्यम से एक ग्रत्यन्त तात्कालिक विषय पर विजेष उल्लेख द्वारा सरकार का ध्यान ग्राकषित करना चाहगी कि नेशनल मोर्चे की सरकार ने भारत के संविधान के शिल्पकार, डा० बाबा साहेब ग्रंम्बेदकर जी को मरणोपरांत भारत रतन की उपाधि से विभाषित करने का निश्चय किया है। डार्ब भीमराव जी स्रंबेदकर हमारे देश के संविधान के निर्माता थे।

महोदय, इस सदन को याद होगा कि पिछले वर्ष 14 ग्रप्रैल, 1989 को भ्तपूर्व प्रधान मंत्री ग्रीर हमारे नेता, श्री राजीव गांधी, ने डा० साहब ग्रंबेदकर जी की 97वीं वर्षगांट पर लखनक से पन्द्रह किली-मीटर दूर राय बरेली रोड पर डा॰ भीमराव ग्रंबेदकर विज्ञान ग्रीर तकनीकी विश्वविद्यालय की नीव रखी । 244 एकड में फैली 111 करोड रुपये की लागत से बनने वाला यह विश्वविद्यालय ग्रपने ढंग का पहला विश्वविद्यालय होगा।

श्री राजीव गांधी की सरकार ने हमेशा दलिलों के प्रश्न पर, उनकी खुश-हाली पर, उनके म्रधिकार एवं म्रारक्षण के मामले पर अपनी और से जाग्रत रहने का भरपूर प्रयास किया । दलितों के लिए नौकरियों में प्रारक्षण के बारे में कांग्रेस सरकार ने कई निर्णय लिए थे।

महोदय, इस वर्ष डा० बाबा साहेब भ्रम्बेडकर जी की 98वीं वर्षगांठ पर 14 ग्रप्रैल, 1990 से 1991 तक उनकी जन्म शताब्दी सारे देशभर में मनाने का निर्णय हमने उधर जहां आप बैठे हुए हैं, वहां बैठकर लिया था। लेकिन श्राज सदन में हम क्या देख रहे हैं ? हम इधर श्रीर ग्राप उधर । यह सारी लोकतंत्र में चलने वाली प्रक्रिया है। इसमें ताज्जब की कोई बात नहीं है जिस देश में लोकतंत्र है उस देश में यह प्रक्रिया हमेशा बनी रहेगी। श्राज मुझे हमें इधर देखकर बिल्क्ल दुख नहीं हो रहा है, लेकिन श्रापको उधर देखकर भराठी की एक पंक्ति याद ग्रा रही हैं, बापू साहब इसे जानते हैं। proposes, God disposes, तो इन चीजों को हमको एक साधारण तरीके से लेने की ग्रावश्यकता होती हैं।